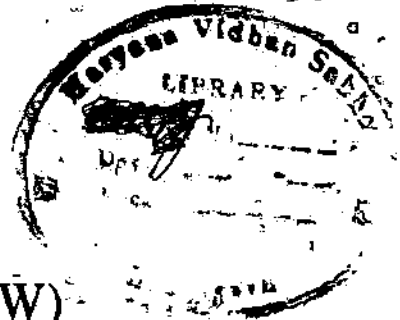


24/11

# COMMITTEES

1991-92



(A REVIEW)



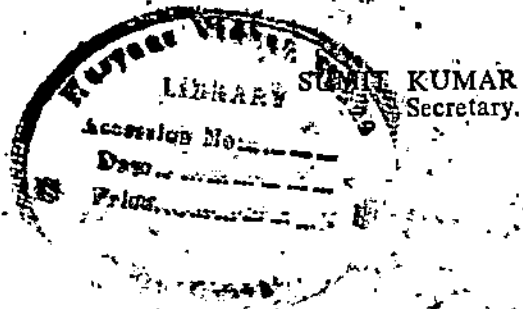
HARYANA VIDHAN SABHA-SECRETARIAT  
CHANDIGARH  
1992

## PREFACE

This Brochure gives brief information about the work done by the following Committees of the Haryana Vidhan Sabha during the year 1991-92 :—

1. Committee on Public Accounts.
2. Committee on Public Undertakings.
3. Committee on Estimates.
4. Committee on the Welfare of Scheduled Castes and Scheduled Tribes.
5. Committee on Government Assurances.
6. Committee on Subordinate Legislation.
7. Committee of Privileges.
8. Business Advisory Committee.
9. House Committee.
10. Library Committee.
11. Committee on Petitions.
12. Rules Committee

CHANDIGARH  
The 22nd September, 1992.



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## PUBLIC ACCOUNTS COMMITTEE

The Hon'ble Speaker having been authorised by a motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 12th July, 1991 to nominate nine members of the Committee on Public Accounts for the year 1991-92 nominated the Committee, vide notification No. PAC-14/91/41, dated the 26th July, 1991. The names of the members of the Committee are as under :—

1. Shri Rajinder Singh Bisla	Chairman
2. Shri Azmat Khan	Member
3. Shri Phusa Ram	Member
4. Shri Brij Anand	Member
5. Shri Anand Singh Dangi	Member
6. Shri Amar Singh Dhanak	Member
7. Shri Dhir Pal Singh	Member
8. Shri Hari Singh Nalwa	Member
9. Shri Zakir Hussain	Member

The Committee fixed/held a total number of 55 meetings during the period under review. The names of the members and the number of meetings attended by each one of them are shown in the following table:—

Sr. No.	Name of member	Number of meetings attended
1.	Shri Rajinder Singh Bisla	43
2.	Shri Azmat Khan	18
3.	Shri Phusa Ram	1
4.	Shri Brij Anand	25
5.	Shri Anand Singh Dangi	28
6.	Shri Amar Singh Dhanak	51
7.	Shri Dhir Pal Singh	45
8.	Shri Hari Singh Nalwa	42
9.	Shri Zakir Hussain	28

### Reports/Accounts Examined

The Committee examined the report of the Comptroller and Auditor General of India for the year 1986-87 (Civil and Revenue Receipts).

## Meetings held Business transacted

Sr. No.	Date of meeting	Number of members present	Business transacted
1	2	3	4
1.	13th August, 1991	6	Speaker, Haryana Vidhan Sabha and Accountant General, Haryana explained the scope and functions of the Committee to the members.
2.	19th August, 1991	5	Oral examination of the representatives of the P.W.D. Public Health department in respect of various paragraphs of the report of the Comptroller and Auditor General of India for the year 1986-87 (Civil)
3.	20th August, 1991	4	Resumption of oral examination of the representatives of the P.W.D. Public Health department in respect of various paragraphs of the report of the Comptroller and Auditor General of India for the year 1986-87 (Civil).
4.	26th August, 1991	5	Oral examination of the representatives of the Home Department in respect of various paragraphs of the report of the Comptroller and Auditor General of India for the year 1986-87 (Civil).
5.	27th August, 1991	5	Resumption of oral examination of the representatives of the Home Department in respect of various paragraphs of the report of the Comptroller and Auditor General of India for the year 1986-87 (Civil)
6.	3rd September, 1991	7	Resumption of oral examination of the representatives of the P.W.D. Public Health department in respect of various paragraphs of the report of the Comptroller and Auditor General of India for the year 1986-87 (Civil).
7.	9th September, 1991	6	Oralexamination of the representatives of the Transport Department in respect of various paragraphs of the Report of the Comptroller and Auditor General of India for the year 1986-87 (Civil).

1	2	3	4
8.	10th September, 1991	6	Oral examination of the representatives of the Agriculture department in respect of various paragraphs of the report of the Comptroller and Auditor General of India for the year 1986-87 (Civil).
9.	16th September, 1991	4	Oral examination of the representatives of Agriculture department in respect of various paragraphs of the report of Comptroller and Auditor General of India for the year 1986-87 (Revenue Receipts).
10.	17th September, 1991	5	Oral examination of the representatives of the Health department in respect of various paragraphs of the report of Comptroller and Auditor General of India for year 1986-87 (Revenue Receipts).
11.	24th September, 1991	7	Oral examination of the representatives of the Irrigation department in respect of various paragraphs of the report of Comptroller and Auditor General of India for year 1986-87 (Civil).
12.	30th September, 1991	5	Resumption of oral examination of the representatives of the Irrigation department in respect of various paragraphs of the report of the Comptroller and Auditor General of India for the year 1986-87 (Civil).
13.	1st October, 1991	4	Resumption of oral examination of the representatives of Irrigation department in respect of various paragraphs of the report of Comptroller and Auditor General of India for the year 1986-87 (Civil).
14.	7th October, 1991	6	Oral examination of the representatives of the Education department in respect of various paragraphs of the report of the Comptroller and Auditor General of India for the year 1986-87 (Civil).
15.	14th October, 1991	7	Oral examination of the representatives of the Excise & Taxation department in respect of various paragraphs of the report of the Comptroller and Auditor General of India for the year 1986-87 (Revenue Receipts).

1	2	3	4
16.	15th October, 1991	5	Resumption of oral examination of the representatives of the Excise and Taxation department in respect of various paragraphs of the report of Comptroller and Auditor General of India for the year 1986-87 (Civil).
17.	19th October, 1991	7	On-the-spot study of the accounts files of Excise and Taxation department at Faridabad.
18.	21st October, 1991	7	Oral examination of the representatives of the Industries department in respect of various paragraphs of the Comptroller and Auditor General of India for the year 1986-87 (Civil).
19.	22nd October, 1991	6	Oral examination of the representatives of the Animal Husbandry department in respect of various paragraphs of the report of the Comptroller and Auditor General of India for the years 1986-87 (Civil).
20.	28th October, 1991	6	Oral examination of the representatives of the P.W.D. (B&R) department in respect of various paragraphs of the report of the Comptroller and Auditor General of India for the year 1986-87 (Revenue Receipts).
21.	29th October, 1991	7	(i) Oral examination of the representatives of the Rehabilitation and Public Health departments in respect of various paragraphs of the report of the Comptroller and Auditor General of India for the year 1986-87 (Revenue Receipts) (ii) Oral examination of the representatives of the Irrigation and Power department in respect of various paragraphs of the report of Comptroller and Auditor General of India for the year 1986-87 (Revenue Receipts).
22.	6th November, 1991	5	Oral examination of the representatives of the Finance Department in respect of various paragraphs of the report of Comptroller and Auditor General of India for the year 1986-87 (Revenue Receipts).

1	2	3	4
23.	11th November, 1991	5	Scrutiny of replies/material received from the Medical and Health department in respect of various paragraphs of the report of the Comptroller and Auditor General of India for the year 1986-87 (Civil).
24.	12th November, 1991	5	Scrutiny of replies/material received from Labour and Employment department and Printing and Stationery department in respect of various paragraphs of the report of the Comptroller and Auditor General of India for the year 1986-87 (Civil).
25.	18th November, 1991	4	Oral examination of the representatives of the P.W.D. (B&R) department in respect of various paragraphs of the report of the Comptroller and Auditor General of India for the year 1986-87 (Civil).
26.	19th November, 1991	4	Oral examination of the representatives of the Co-operation department in respect of various paragraphs of the report of the Comptroller and Auditor General of India for the year 1986-87 (Revenue Receipts).
27.	25th November, 1991	4	Oral examination of the representatives of the Industries department in respect of various paragraphs of the report of the Comptroller and Auditor General of India for the year 1986-87 (Revenue Receipts).
28.	26th November, 1991	4	Oral examination of the representatives of the Social Welfare Department in respect of various paragraphs of the report of the Comptroller and Auditor General of India for the year 1986-87 (Civil).
29.	30th November, 1991	5	The Committee inspected the Forensic Science Laboratory (FSL), Police Training College (PTC) and Finger Print Bureau (FPB) etc. at Police Complex, Madhuban with regard to various Audit paragraphs of the report of the Comptroller and Auditor General of India for the year 1986-87 (Civil).



1	2	3	4
30.	2nd December, 1991	4	Oral examination of the representatives of the Development and Panchayat Department in respect of various paragraphs of the report of the Comptroller and Auditor General of India for the year 1986-87 (Civil).
31.	3rd December, 1991	4	The Committee decided to postpone its meetings already fixed for 16th, 17th and 23rd December, 1991 due to Session of Vidhan Sabha. The Committee also decided to undertake study tour to the States of Sikkim, Tamil Nadu and Union Territory of Andaman Nicobar Islands w.e.f. 7th January, 1992.
32.	9th December, 1991	3	Oral examination of the representatives of the Mines & Geology department in respect of various paragraphs of the report of the Comptroller and Auditor General of India for the year 1986-87 (Revenue Receipts).
33.	10th December, 1991	4	Oral examination of the representatives of the Transport Department in respect of various paragraphs of the report of the Comptroller and Auditor General of India for the year 1986-87 (Revenue Receipts).
34.	24th December, 1991	3	The Committee decided to postpone the oral examination of the representatives of the Excise and Taxation department fixed for 24th December, 1991.
35.	30th December, 1991	7	<p>(i) Oral examination of the representatives of Printing and Stationery department in respect of various paragraphs of the report of Comptroller and Auditor General of India for the year 1986-87 (Civil).</p> <p>(ii) Oral examination of the representatives of the Labour and Employment department in respect of various paragraphs of the report of the Comptroller and Auditor General of India for the year 1986-87 (Civil).</p>

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- (iii) Oral examination of the representatives of Medical and Health department in respect of various paragraphs of the report of Comptroller and Auditor General of India for the year 1986-87 (Civil).
- (iv) Oral examination of the representatives of the Industrial Training and Vocational Education department in respect of various paragraphs of the report of the Comptroller and Auditor General of India for the year 1986-87 (Civil).
36. 31st December, 1991 5 (i) Oral examination of the representatives of the Finance department in respect of paragraph No. 3.4 of the report of the Comptroller and Auditor General of India for the year 1986-87 (Civil).
- (ii) The Committee also decided to postpone its study tour to other States commencing from 7th January, 1992 for first week of February, 1992.
37. 6th January, 1992 5 Oral examination of the representatives of the Excise and Taxation department in respect of various paragraphs of the report of the Comptroller and Auditor General of India for the year 1986-87 (Revenue Receipts).
38. 7th January, 1992 5 (i) Oral examination of the representatives of the Irrigation department in respect of various paragraphs of the report of the Comptroller and Auditor General of India for the year 1986-87 (Civil)
- (ii) Oral examination of the representatives of the Revenue department in respect of the various paragraphs of the report of Comptroller and Auditor General of India for the year 1986-87 (Civil).

1	2	3	4
39. 13th January, 1992	6	<p>(i) Oral examination of the representatives of the Revenue department in respect of various paragraphs of the report of the Comptroller and Auditor General of India for the year 1986-87 (Revenue Receipts).</p> <p>(ii) Oral examination of the representatives of Irrigation department in respect of various paragraphs of the Comptroller and Auditor General of India for the year 1986-87 (Revenue Receipts).</p> <p>(iii) The Committee drafted its 33rd report on the appropriation accounts/ Finance accounts of the Haryana Government for the year 1986-87.</p>	
40. 14th January, 1992	7	<p>(i) Oral examination of the representatives of the Food &amp; Supplies department in respect of various paragraphs of the report of the Comptroller and Auditor General of India for the year 1986-87 (Civil).</p> <p>(ii) Oral examination of the representatives of the Irrigation/PWD (B&amp;R)/ PWD Public Health departments in respect of various paragraphs of the report of the Comptroller and Auditor General of India for the year 1986-87 (Civil).</p> <p>(iii) Oral examination of the representatives of Town and Country Planning/Local Government/Housing departments in respect of paragraph 7.6 of report of the Comptroller and Auditor General of India for the year 1986-87 (Civil).</p> <p>(iv) The Committee drafted a part of its 34th report on the report of Comptroller and Auditor General for the year 1986-87 (Civil) and 1986-87 (Revenue Receipts).</p>	
41. 20th January, 1992	6	<p>The Committee drafted a part of its 34th report on the report of Comptroller and Auditor General of India for the year 1986-87 (Civil) and 1986-87 (Revenue Receipts).</p>	

1	2	3	4
42.	21st January, 1992	7	The Committee drafted a part of its 34th report on the report of the Comptroller and Auditor General of India for the year 1986-87 (Civil).
43.	27th January, 1992	5	<p>(i) Oral examination of the representatives of the Social Welfare department in respect of various paragraphs of the report of the Comptroller and Auditor General of India for the year 1986-87 (Civil).</p> <p>(ii) The Committee drafted a part of its 34th report on the report of the Comptroller and Auditor General of India for the year 1986-87 (Civil).</p>
44.	28th January, 1992	7	<p>(i) The Committee finalised its 33rd report on the appropriation/finance accounts of Haryana Government for the year 1986-87.</p> <p>(ii) The Committee also finalised its 34th report on the report of the Comptroller and Auditor General of India for the year 1986-87 (Civil and Revenue Receipts).</p>
45.	5th February, 1992 (Delhi)	5	The Committee framed and approved the questionnaire for discussion with the Committee of the States of Sikkim, Andaman & Nicobar Islands and Tamil Nadu.
46.	7th February, 1992 (Gangtok)	3	Held discussion with the Joint Secretary of Sikkim Legislative Assembly.
47.	10th February, 1992 (Port Blair)	2	Held discussion with the Councillors of Andaman & Nicobar Islands Pradesh Council.
48.	12th February, 1992 (Madras)	3	Held discussion with the Secretary of Tamil Nadu Legislative Assembly.
49.	14th February, 1992 (Triupati)	3	Reviewed the discussion held with the Joint Secretary of Sikkim Legislative Assembly on 7-2-92 and with the Councillors of the Andaman & Nicobar Islands Pradesh Council on 10-2-92 at Gangtok and Port Blair respectively.

1	2	3	4
50.	16th February, 1992 (Delhi)	5	Reviewed the discussion held with the Secretary, Tamil Nadu Legislative Assembly, Madras on 12th February, 1992.
51.	19th February, 1992	2	Meeting adjourned for want of quorum.
52.	24th February, 1992	6	Scrutiny of replied received from the Government in regard to the implementation of observations/recommendations as contained in various reports of Public Accounts Committee in respect of Cooperation department.
53.	25th February, 1992	5	Scrutiny of replies received from the Government in regard to the implementation of observations/recommendations as contained in various reports of Public Accounts Committee in respect of Industries and Mines & Geology departments.
54.	3rd March, 1992	6	Scrutiny of replies received from the Government in regard to the implementation of observations/recommendations as contained in various reports of Public Accounts Committee in respect of Town and Country Planning and Housing departments.
55.	30th March, 1992	7	The Committee scrutinised the quarterly progress reports received from the various departments in respect of the paragraphs on the various reports of the Public Accounts Committee.

#### Meeting Held at Places Other than Chandigarh

The Committee held meetings at places outside Chandigarh as per details given below :—

1.	Faridabad (Sr. No. 17)	19th October, 1991
2.	Madhuban (Sr. No. 29)	30th November, 1991
3.	New Delhi (Sr. No. 45 & 50)	5th and 16th February, 1992
4.	Gangtok (Sr. No. 46)	7th February, 1992
5.	Port Blair (Sr. No. 47)	10th February, 1992
6.	Madras (Sr. No. 48)	12th February, 1992
7.	Tirupati (Sr. No. 49)	14th February, 1992

**Report Presented**

Under rule 223 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, the 33rd Report of Public Accounts Committee on the Appropriation Accounts/Finance Accounts of the Haryana Government for the year 1986-87 and 34th report of Public Accounts Committee on the report of the Comptroller and Auditor General of India for the year 1986-87 (Civil and Revenue Receipts) were presented to the House on 24th March, 1992.

**Proceedings**

A record of the proceedings of the meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

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### COMMITTEE ON PUBLIC UNDERTAKINGS

The Committee for the year 1991-92 was nominated by the Hon'ble Speaker in pursuance of the motion moved and passed by the Haryana Vidhan Sabha in its sitting held on the 12th July, 1991, authorising him to nominate the members of the Committee on Public Undertakings for the year 1991-92 and was notified vide Haryana Vidhan Sabha Secretariat Notification No. 2-CPU/1991-92/39, dated the 26th July, 1991.

2. The Committee fixed/held a total number of 57 meetings during the period under review. The names of Members and number of meetings attended by each of them are shown in the following table :

Sr. No.	Name of member	Number of meetings Attended
1.	Shri Phool Chand Mullana	57
2.	Shri Azmat Khan	14
3.	Shri Chhattar Singh Chauhan	46
4.	Shri Mohan Lal Pippal	50
5.	Shri Om Parkash Beri	44
6.	Shri Pir Chand	54
7.	Shri Purush Bhan	—
8.	Shri Ram Rattan	10
9.	Shri Satbir Singh Kadian	20

#### Meetings held and business transacted

The details showing dates of meetings held, the number of members present and the business transacted at each meeting are given in the following table :—

Sr. No.	Date of meetings	Number of members present	Business transacted
1	2	3	4
1.	7th August, 1991	6	Address to the Committee by the Hon'ble Speaker, Haryana Vidhan Sabha, Accountant General, Haryana, Chairman of the Committee and Joint Secretary, Finance on behalf of the Financial Commissioner & Secretary to Govt., Haryana, Finance Department about the scope and function of the Committee.

1.	2.	3.	4.
2.	13th August, 1991	7	(i) Chalking out of the programme of work.  (ii) Decision for obtaining a brief note in regard to the present activities/functioning of the Haryana State Agricultural Marketing Board.
3.	21st August, 1991	5	Scrutiny of the replies received in regard to the implementation of recommendations/observations contained in the outstanding paragraphs No. 13 to 19 and 22 & 23 of the 28th Report of the Committee relating to the general working of the Haryana Warehousing Corporation.
4.	27th August, 1991	7	(i) Scrutiny of the replies in respect of paragraphs No. 6.02 & 6.03 of the Report of the Comptroller and Auditor General of India for the year 1984-85 relating to the Haryana Warehousing Corporation.  (ii) Consideration of paper placed before the Committee.
5.	28th August, 1991	8	Oral examination of the representatives of the Agriculture Department/Haryana Warehousing Corporation in respect of paragraph Nos. 6.02 and 6.03 of the Report of the Comptroller and Auditor General of India for the year 1984-85 (commercial) relating to the Haryana Warehousing Corporation.
6.	3rd September, 1991	6	(i) Consideration of paper placed before the Committee.  (ii) Scrutiny of the replies in respect of paragraphs No. 8.01 and 4.03.1 to 4.03.3 of the Reports of the Comptroller and Auditor General of India for the years 1983-84 (Commercial) and 1984-85 (Commercial), respectively, relating to the Haryana Breweries Limited, Murthal.



1	2	3	4
7. 4th September, 1991	5	(i) Oral examination of the representatives of the Industries Department/Haryana Breweries Limited, Murthal, in respect of paragraphs No. 8.01 and 4.03.1 to 4.03.3 of the Reports of the Comptroller and Auditor General of India for the years 1983-84 (Commercial) and 1984-85 (Commercial) respectively, relating to the Haryana Breweries Limited, Murthal.	
		(ii) Decision for undertake an on the spot study of the Haryana Breweries Ltd., Murthal, on 19th September, 1991 and to hold meeting at Delhi before proceeding to and on arrival from Murthal.	
8. 9th September, 1991	4	Scrutiny of the replies received in respect of paragraphs No. 6.01 & 4.06.1 of the Reports of the Comptroller and Auditor General of India for the years 1983-84 (Commercial) and 1984-85 (Commercial), respectively, relating to the Haryana Harijan Kalyan Nigam.	
9. 10th September, 1991	5	Oral examination of the representatives of the Social Welfare Department/Haryana Harijan Kalyan Nigam in respect of paragraphs No. 6.01 and 4.06.1 of the reports of the Comptroller and Auditor General of India for the years 1983-84 (Commercial) and 1984-85 (Commercial), respectively, relating to the Haryana Harijan Kalyan Nigam.	
10. 16th September, 1991	6	Scrutiny of the replies in respect of paragraphs No. 7.01 and 2.01 to 2.14 of the reports of the Comptroller and Auditor General of India for the years 1983-84 (Commercial) and 1984-85 (Commercial) respectively, relating to the Haryana Land Reclamation & Development Corporation Limited.	
11. 17th September, 1991	6	(i). Consideration of paper placed before the Committee.	

1	2	3	4
			(ii) Oral examination of the representatives of the Agriculture Department/Haryana Land Reclamation & Development Corporation in respect of paragraphs No. 7.01 and 2.01 to 2.14 of the Reports of the Comptroller and Auditor General of India for the years 1983-84 (Commercial) and 1984-85 (Commercial) respectively, relating to the Haryana Land Reclamation & Development Corporation Limited.
12.	19th September, 1991	7	(i) Informal discussion about the matters relating to the working of the Haryana Breweries Limited. (ii) On-the-spot study of the Haryana Breweries Limited, Murthal. (iii) Review of the discussion held during the on-the-spot study of the Haryana Breweries Limited, Mutthal.
13.	24th September, 1991	6	(i) Consideration of paper placed before the Committee. (ii) Oral examination of the representatives of the Industries Department/Haryana Concast Limited, Hissar, in respect of paragraphs No. 5.01 and 5.02 of the report of the Comptroller and Auditor General of India for the year 1983-84 (Commercial) relating to the Haryana Concast Limited, Hisar. (iii) Oral examination of the Representatives of the Tourism Department/Haryana Tourism Corporation, in respect of Paragraph No. 4.07.1 of the Report of the Comptroller and Auditor General of India for the year 1984-85 (Commercial) relating to the Haryana Tourism Corporation.
14.	30th September, 1991	5	(i) Consideration of paper placed before the Committee. (ii) Resumption of oral examination of the representatives of the Social Welfare Department/Haryana Harijan Kalyan Nigam in respect of paragraph No. 4.06.1 of the report of the Comptroller and Auditor General of India for the year 1984-85 (Commercial) relating to the Haryana Harijan Kalyan Nigam.

1	2	3	4
15.	9th October, 1991	3	Oral examination of the representatives of the Industries Department/Haryana State Small Industries and Export Corporation in respect of paragraphs No. 4.04.1 to 4.04.2 of the Report of the Comptroller and Auditor General of India for the year 1984-85 (Commercial) relating to the Haryana State Small Industries and Export Corporation.
16.	10th October, 1991	4	<p>(i) Consideration of paper placed before the Committee.</p> <p>(ii) Framing/approval of questionnaire on the Report of the Comptroller and Auditor General of India for the year 1987-88 (Commercial).</p> <p>(iii) Decision to undertake an on the Spot study of various Tourist Complexes in the State from 28th to 30th October, 1991.</p>
17.	15th October, 1991	5	<p>(i) Condolence resolution regarding the death of Shrimati Champa Devi, mother of Shri Mohan Lal Pippal, a member of the Committee.</p> <p>(ii) Framing/approval of a part of the questionnaire on the Report of the Comptroller and Auditor General of India for the year 1988-89 (Commercial).</p>
18.	16th October, 1991	5	<p>(i) Consideration of paper placed before the Committee.</p> <p>(ii) Decision to postpone the oral examination of the representatives of the Irrigation and Power Department/Haryana State Electricity Board fixed for 21st and 22nd October, 1991, in respect of paragraphs No. 10.08 to 10.14 of the Report of the Comptroller and Auditor General of India for the year 1983-84 (Commercial) relating to the Haryana State Electricity Board and to scrutinize the replies received in regard to the said paragraphs in the said meetings.</p>

1	2	3	4
			(iii) Framing/approval of the remaining part of the questionnaire on the Report of the Comptroller and Auditor General of India for the year 1988-89 (Commercial).
19.	21st October, 1991	5	Scrutiny of the replies received in respect of paragraphs No. 10.8 to 10.11 of the Report of the Comptroller and Auditor General of India for the year 1983-84 (Commercial) relating to the Haryana State Electricity Board.
20.	22nd October, 1991	4	Scrutiny of the replies received in respect of paragraphs No. 10.12 to 10.14 of the Report of the Comptroller and Auditor General of India for the year 1983-84 (Commercial) relating to the Haryana State Electricity Board.
21.	28th October, 1991	6	(i) Informal discussion about the points to be discussed during the on-the-spot study tour of Haryana Tourist Complexes at Ambla, Karnal and Panipat. (ii) On-the-spot study of King Fisher Complex (Ambala City), Karna Lake Complex (Karnal) and Skylark Complex (Panipat).
22.	29th October, 1991	5	(i) Informal discussion about the points to be discussed with the representatives of the Haryana Tourism Corporation at Badkhal during an on-the-spot study to Tourist Complexes. (ii) On-the-sport study of Badkhal Lake Tourist Complex (Badkhal), Sohana Tourist Complex, Damdama Tourist Complex, Dharuhera Tourist Complex and Rewari Tourist Complex.
23.	30th October, 1991	6	(i) Informal discussion about the points to be discussed with the representatives of the Haryana Tourism Corporation during an on-the-sport study to Tourist Complexes (ii) On-the-sport study of Surajkund Tourist Complex and Magpie Tourist Complex (Faribabad).

1	2	3	4
			(iii) Review of discussion held with the representatives of the Haryana Tourism Corporation during their on-the-spot study of various Tourist Complexes.
24.	6th November, 1991	4	Oral examination of the representatives of the Irrigation & Power Department/Haryana State Electricity Board in respect of paragraphs No. 10.08 to 10.14 of the Report of Comptroller and Auditor General of India for the year 1983-84 (Commercial) relating to the Haryana State Electricity Board.
25.	7th November, 1991	6	—do—
26.	12th November, 1991	5	(i) Consideration of paper placed before the Committee.  (ii) Decision to postpone the oral examination of the representatives of the Agriculture Department/Haryana State Agricultural Marketing Board fixed for 13th November, 1991 in regard to the activities and achievements of the Haryana State Agricultural Marketing Board and to scrutinize the material received from the said Board for the said meeting.  (iii) Scrutiny of a part of the material received from the Haryana State Agricultural Marketing Board in regard to its activities and achievements.
27.	13th November, 1991	4	Scrutiny of the remaining part of the material received from the Haryana State Agricultural Marketing Board in regard to its activities and achievements.
28.	19th November, 1991	5	(i) Consideration of paper placed before the Committee.  (ii) Scrutiny of the replies received in respect of paragraphs No. 4.01 to 4.05 of the Report of the Comptroller and Auditor General of India for the year 1983-84 (Commercial) relating to the Haryana Agro Industries Corporation.

1	2	3	4
29.	20th November, 1991	4	Oral examination of the representatives of the Agriculture Department/Haryana Agro Industries Corporation in respect of paragraphs No. 4.01 to 4.05 of the Report of the Comptroller and Auditor General of India for the year 1983-84 (Commercial) relating to the Haryana Agro Industries Corporation.
30.	26th November, 1991	6	Discussion with the representatives of the Agriculture Department/Agricultural Marketing Board in respect of activities and achievements of the Haryana State Agricultural Marketing Board.
31.	27th November, 1991	5	Review of the discussion held with the representatives of the Agriculture Department/Haryana State Agricultural Marketing Board on 26-11-1991.
32.	3rd December, 1991	6	Scrutiny of the replies received in respect of paragraphs No. 4.02.1 to 4.02.3 of the Report of the Comptroller and Auditor General of India for the year 1984-85 (Commercial) relating to the Haryana Agro Industries Corporation.
33.	4th December, 1991	5	Oral examination of the representatives of the Agriculture Department/Haryana Agro Industries Corporation in respect of paragraphs No. 4.02.1 to 4.02.3 of the Report of the Comptroller and Auditor General of India for the year 1984-85 (Commercial) relating to the Haryana Agro Industries Corporation.
34.	9th December, 1991	6	Scrutiny of a part of the replies received in respect of paragraphs of the Report of the Comptroller and Auditor General of India for the year 1984-85 (Commercial), relating to the Haryana Seeds Development Corporation Ltd.
35.	10th December, 1991	5	Scrutiny of the remaining part of the replies received in respect of paragraphs of the Report of the Comptroller and Auditor General of India for the year 1984-85 (Commercial) relating to the Haryana Seeds Development Corporation Ltd.

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36.	24th December, 1991	6	Appraisal of the arrangements made in connection with the tour to be undertaken by the Committee to the States of Maharashtra, Karnataka and Kerala.
37.	26th December, 1991	4	Informal discussion on the points to be discussed with the counterpart Committee of Maharashtra Legislative Assembly.
38.	29th December, 1991	4	Informal discussion on the points to be discussed with the counterpart Committee of Karnataka Legislative Assembly.
39.	31st December, 1991	4	Discussion with the Committee on Public Undertakings of Karnataka Legislative Assembly on matters of Common interest.
40.	3rd January, 1992	4	Discussion with the Deputy Speaker, Kerala Legislative Assembly on matters of common interest.
41.	7th January, 1992	5	Review of discussion held with counterpart Committee of Karnataka and Deputy Speaker, Kerala Legislative Assembly.
42.	15th January, 1992	5	<p data-bbox="488 1112 972 1164">(i) Consideration of papers placed before the Committee.</p> <p data-bbox="488 1190 972 1486">(ii) Decision to postpone the oral examination of the representatives of the Irrigation &amp; Power Department/Haryana State Electricity Board fixed for 16.1.1992 in respect of paragraphs of the Report of the Comptroller and Auditor General of India for the year 1984-85 (Commercial) relating to the Haryana State Electricity Board and to scrutinize the replies received in regard to the said paragraphs in the said meeting.</p> <p data-bbox="488 1503 972 1663">(iii) Scrutiny of a part of the replies received in respect of paragraphs of the Report of the Comptroller and Auditor General of India for the year 1984-85 (Commercial) relating to the Haryana State Electricity Board.</p>

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43.	16th January, 1992	4	Scrutiny of a part of the remaining replies received in respect of paragraphs of the Report of the Comptroller and Auditor General of India for the year 1984-85 (Commercial) relating to the Haryana State Electricity Board.
44.	21st January, 1992	5	<p>(i) Oral examination of the representatives of the Industries Department/Haryana State Handloom and Handicrafts Corporation in respect of paragraph No. 4.05.1 of the Report of the Comptroller and Auditor General of India for the year 1984-85 (Commercial) relating to the Haryana State Handloom and Handicrafts Corporation.</p> <p>(ii) Confirmation of proceedings.</p>
45.	22nd January, 1992	5	Oral examination of the representatives of the Agriculture Department/Haryana Seeds Development Corporation in respect of paragraphs No. 4.01 to 4.01.4 of the Report of the Comptroller and Auditor General of India for the year 1984-85 (Commercial) relating to the Haryana Seeds Development Corporation.
46.	27th January, 1992	4	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) Postponement of the oral examination of the representatives of the Irrigation &amp; Power Department/Haryana State Electricity Board in respect of paragraphs No. 7.04 to 7.20 of the Report of the Comptroller and Auditor General of India for the year 1984-85 (Commercial) relating to the Haryana State Electricity Board fixed for 27-1-1992.</p>
47.	28th January, 1992	5	Oral examination of the representatives of the Irrigation & Power Department/Haryana State Minor Irrigation and (Tubewells) Corporation Ltd., in respect of paragraphs No. 3.01 to 3.11.2



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			of the Report of the Comptroller and Auditor General of India for the year 1983-84 (Commercial) relating to the Haryana State Minor Irrigation (Tubewells) Corporation Ltd.
48.	5th February, 1992	5	(i) Condolence resolution regarding the death of Shri M. L. Verma, Additional Principal Secretary to the Chief Minister, Haryana, and his family members.  (ii) Drafting of 32nd Report on the Report of the Comptroller and Auditor General of India for the year 1983-84 (Commercial).
49.	6th February, 1992	5	Finalisation of 32nd Report on the Report of the Comptroller and Auditor General of India for the year 1983-84 (Commercial).
50.	12th February, 1992	4	(i) Consideration of paper placed before the Committee.  (ii) Scrutiny of the replies received in respect of paragraph No. 3 of the Report of the Comptroller and Auditor General of India for the year 1984-85 (Commercial) relating to the Haryana Minerals Limited.
51.	13th February, 1992	4	Oral examination of the representatives of the Industries Department and the Haryana Minerals Limited in respect of paragraph No. 3 of the Report of the Comptroller and Auditor General of India for the year 1984-85 (Commercial) relating to the Haryana Minerals Limited.
52.	19th February, 1992	6	Drafting of a part of 33rd Report on the Report of the Comptroller and Auditor General of India for the year 1984-85 (Commercial).
53.	20th February, 1992	7	Drafting of the remaining part of 33rd Report on the Report of the Comptroller & Auditor General of India for the year 1984-85 (Commercial).

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54.	28th February, 1992	3	(i) Finalisation of 33rd Report on the Report of the Comptroller and Auditor General of India for the year 1984-85 (Commercial).  (ii) Confirmation of proceedings.
55.	4th March, 1992	4	Oral examination of the representatives of the Agriculture Department/Haryana Warehousing Corporation in regard to the implementation of the recommendations/observations contained in the outstanding paragraphs No. 13 to 19 and 22 & 23 of the 28th Report of the Committee relating to the General Working of the Haryana Warehousing Corporation.
56.	6th March, 1992	6	Scrutiny of the replies received in regard to the implementation of recommendations/observations contained in the 22nd Report of the Committee relating to the Haryana Tourism Corporation.
57.	30th March, 1992	7	Scrutiny of the replies received in regard to the implementation of recommendations/observations contained in the 5th Report of the Committee relating to the Haryana Dairy Development Corporation.
<b>4. Meetings held at places other than Chandigarh/Haryana.</b>			
1.	New Delhi (Sr. No. 12)		19th September, 1991
2.	New Delhi (Sr. No. 36)		24th December, 1991
3.	Aurangabad (Sr. No. 37)		26th December, 1991
4.	Bombay (Sr. No. 38)		29th December, 1991
5.	Bangalore (Sr. No. 39)		31st December, 1991
6.	Trivendrum (Sr. No. 40)		3rd January, 1992
7.	New Delhi (Sr. No. 41)		7th January, 1992
8.	New Delhi (Sr. No. 52)		19th February, 1992
9.	New Delhi (Sr. No. 53)		20th February, 1992
10.	New Delhi (Sr. No. 56)		6th March, 1992

5. Meetings/on the spot Study-held/conducted outside Chandigarh at different places in the State.

- (i) The Haryana Breweries Limited, Murthal, on 19th September, 1991.
- (ii) Tourist Complexes King Fishers (Ambala City), Karnal Lake (Karnal) and Sky Lark (Panipal) on 28th October, 1991.
- (iii) Tourist Complexes Badkhal Lake, Sohana, Damadama, Dharuhera and Rewari on 29th October, 1991.
- (iv) Tourist Complexes Suraj Kund and Magpie (Faridabad) on 30th October, 1991.

#### 6. Reports presented

32nd & 33rd Reports of the Committee on the Reports of the Comptroller and Auditor General of India for the years 1983-84 (Commercial) and 1984-85 (Commercial), respectively.

#### 7. Proceedings

A record of the proceedings of the meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

### COMMITTEES ON ESTIMATES

The Committee on Estimates for the year 1991-92 consisting of nine members were nominated by the Speaker on having been authorised by a motion moved and passed by the Haryana Vidhan Sabha in its sitting held on the 12th July, 1991 and notified vide Haryana Vidhan Sabha Secretariat notification No. EC-1/1991-92/46 dated the 26th July, 1991.

2. Shri Om Parkash Beri, M.L.A. was appointed as Chairman of the Committee.

3. The Committee fixed/held a total number of 45 sittings during the period under review out of which in one sitting (7-11-1991) the Committee could not scrutinise the replies relating to Tourism Department in respect of outstanding paragraphs contained in 21st Report of the Committee for the year 1988-89 due to late supply of material by the Deptt:

The names of the members and numbers of meetings attended by each of them are shown in the Table given below :—

Sr. No.	Name of Member	Number of sittings attended
1.	Shri Om Parkash Beri	43
2.	Shri Ram Pal Singh	19
3.	Shri Purush Bhan	—
4.	Shri Anand Singh Dangi	21
5.	Shri Mani Ram (Ellenabad)	24
6.	Smt. Chandrawati	36
7.	Shri Zile Singh	42
8.	Shri Balwant Singh	42
9.	Shri Dharam Pal Singh	17

### MEETINGS HELD AND BUSINESS TRANSACTED

4. The dates of meetings, the number of members present and business transacted at each meeting are given below :—

Sr. No.	Date of meeting	Number of members present	Business transacted
1	2	3	4

1. 5th August, 1991: 8 The Hon'ble Speaker, Haryana Vidhan Sabha explained the scope and functions of the Committee to the members.

1	2	3	4
2.	13th August, 1991.	8 The Committee selected the following departments to examine their budget estimates for the year 1991-92 :-	
		1. Forests.	
		2. Irrigation.	
3.	19th August, 1991.	5 1. Scrutiny of the replies received from the Government in connection with the implementation of the outstanding recommendations/observations contained in paragraphs Nos. 12, 16, 23 and 25 of 19th Report of the Committee on Estimates for the year 1986-87 relating to the Food & Supplies Department.	
		2. The Committee also decided to orally examine the Representatives of the Department in one of its subsequent.	
4.	26th August, 1991	7 1. Resumption of scrutiny of the replies received from the Government in connection with the implementation of the outstanding recommendations/observations contained in various paragraphs of 19th Report of the Committee for the year 1986-87 relating to Food & Supplies Department	
		2. The Committee also decided to orally examine the representatives of the Department.	
5.	27th August, 1991. (at Morni Hills)	6 1. Resumption of scrutiny of the replies received from the Govt. in connection with the implementation of outstanding recommendations/observations contained in paragraphs Nos. 26, 27, 31, 32 and 33 of 19th Report of the Committee for the year 1986-87 relating to Food and Supplies Department.	
		2. The Committee also decided to orally examine the representatives of the Department in one of its subsequent meetings.	

1	2	3	4
6. 4th September, 1991		5	<ol style="list-style-type: none"> <li>1. Scrutiny of the replies received from the Government in connection with the implementations of outstanding recommendations/observations contained in paragraphs Nos. 13, 14, 15, 16, 17 and 18 of the 22nd Report of the Committee for the year 1989-90 relating to Animal Husbandry Department.</li> <li>2. The Committee also decided to orally examine the representatives of the Department, in one of its subsequent meetings.</li> </ol>
7. 11th September, 1991		5	<ol style="list-style-type: none"> <li>1. Resumption of scrutiny of the replies received from the Government in connection with the implementation of outstanding recommendations/observations contained in paragraphs Nos. 19, 20, 21, 22, 23 and 25 of the 22nd Report of the Committee for the year 1989-90 relating to Animal Husbandry Department.</li> <li>2. The Committee also decided to orally examine the representatives of the Department in one of its subsequent meetings.</li> <li>3. The Committee further decided to undertake a study tour of the States of Maharashtra, Andhra Pradesh and Union Territory of Andaman &amp; Nicobar Islands w.e.f. 19th October, 1991 to 31st October, 1991.</li> </ol>
8. 17th September, 1991.		7	<ol style="list-style-type: none"> <li>1. Resumption of scrutiny of the replies received from the Government in connection with the implementation of the outstanding recommendations/observations contained in paragraphs No. 27, 28, and 31 of the 22nd Report of the Committee for the year 1989-90 relating to Animal Husbandry Department.</li> </ol>

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		2.	The Committee also decided to orally examine the representatives of the Department.
		3.	Confirmation of proceedings.
9.	27th September, 1991 (at New Delhi)	7	The Committee framed a part of its questionnaire on the budget estimates for the year 1991-92 of the Forests Department.
10.	28th September, 1991. (at New Delhi)	7	Framing of questionnaire on the budget estimates for the year 1991-92 of the Forests Department.
11.	1st October, 1991	7	1. Framing of questionnaire on the budget estimates for the year 1991-92 of the Forests Department.  2. Postponement of Study Tour of the Committee to the States of Maharashtra, Andhra Pradesh and Union Territory of Andaman & Nicobar Islands which was to commence from 19th October, 1991, and it was directed to prepare the said tour programme from 9th to 22nd November, 1991.
12.	9th October, 1991	7	Oral examination of the representatives of the Animal Husbandry Department in respect of outstanding paragraphs Nos. 13, 14, 15, 16 and 17 of the 22nd Report of the Committee for the year 1989-90.
13.	15th October, 1991	6	1. Postponement of study tour of the Committee to the States of Maharashtra, Andhra Pradesh and Union Territory of Andaman & Nicobar Islands which was commencing from 9th November, 1991.  2. Resumption of oral examination of the representatives of the Animal Husbandry Department in respect of the outstanding paragraphs of the 22nd Report of the Committee for the year 1989-90.

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14.	25th October, 1991. (at Hisar)	7	The Committee visited Haryana Veterinary Vaccine Institute; Live Stock Farm and Sheep Breeding Farm at Hissar.
15.	29th October, 1991.	6	<ol style="list-style-type: none"> <li data-bbox="511 409 986 644">1. Scrutiny of the replies received from the Government in connection with the implementation of the outstanding recommendations/observations contained in paragraphs Nos. 14, 24, 28, 29, 33, 36, 43 and 44 of 18th Report of the Committee for the year 1985-86 relating to Industries Department.</li> <li data-bbox="511 661 986 765">2. The Committee also decided to orally examine the representatives of the Department in one of its subsequent meetings.</li> </ol>
16.	7th November, 1991.	4	<ol style="list-style-type: none"> <li data-bbox="511 791 986 913">1. The Committee could not scrutinised the replies relating to Tourism Department due to late supply to material by the Department.</li> <li data-bbox="511 930 986 1147">2. The Committee revised its earlier study tour Programme and decided to proceed on its study tour to the States of Maharashtra, Andhra Pradesh and Union territory of Andaman &amp; Nicobar Islands with effect from 7th December, 1991 to 19th December, 1991.</li> </ol>
17.	12th November, 1991.	6	The Committee examined the departmental representatives of the Industries Department and decided to visit the International Trade Fair/ Haryana Pavillion at New Delhi on 22.11.1991.
18.	20th November, 1991.	7	<ol style="list-style-type: none"> <li data-bbox="511 1355 986 1529">1. Oral examination of the representatives of the Industries Department in respect of outstanding paragraphs Nos. 14, 24, 28, 29, 33, 36, 43 and 44 of the 18th Report of the Committee for the year 1985-86.</li> <li data-bbox="511 1546 986 1650">2. The Committee also decided to inspect the industries set up under Rural Industries Scheme as well as N.R.I. in the State.</li> </ol>



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19.	22nd November, 1991 (at New Delhi)	6	<ol style="list-style-type: none"> <li>1. Scrutiny of the replies received from the Government in connection with the implementation of the outstanding recommendations/ observations contained in various paragraphs of the 18th Report of the Committee for the year 1985-86 relating to Industries Department.</li> <li>2. The Committee Visited to International Trade Fair/Haryana Pavilion at New Delhi alongwith departmental representatives of the Industries department.</li> </ol>
20.	26th November, 1991.	5	<ol style="list-style-type: none"> <li>1. Oral examination of the representatives of the Tourism Deptt. in respect of outstanding paragraphs Nos. 11, 13, 14, 16, 17, 18, 20, 21, 22, 23, 24, and 25 of the 21st Report of the Committee for the year 1988-89.</li> <li>2. The Committee also decided to make on-the-spot inspection of various Tourist Complexes of the State from 5th to 7th December, 1991.</li> <li>3. Postponement of study tour of the Committee to the States of Maharashtra, Andhra Pradesh and Union Territory of Andaman &amp; Nicobar Islands which was commencing from 7th December, 1991.</li> <li>4. Confirmation of proceedings.</li> </ol>
21.	4th December, 1991	4.	<ol style="list-style-type: none"> <li>Scrutiny of the replies received from the Government in connection with implementation of the outstanding recommendations/observations contained in various paragraphs of the 23rd Report of the Committee for the year 1990-91 relating to Social Welfare Deptt.</li> </ol>
22.	10th December, 1991	6	<ol style="list-style-type: none"> <li>Oral Examination of the representatives of the Social Welfare Deptt. in respect of outstanding paragraphs of the 23rd Report of the Committee for the year 1990-91.</li> </ol>

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23.	16th December, 1991	5	<p>1. Oral examination of the representatives of the Finance Deptt. along with various Departments with regard to Supplementary Estimates (First Instalment) for the year 1991-92.</p> <p>2 The Committee drafted and finalised its Report on the Supplementary Estimates (First Instalment) for the year 1991-92.</p>
24.	27th December, 1991.	5	<p>Resumption of oral examination of the representatives of the Social Welfare Department in respect of outstanding paragraphs of the 23rd Report of the Committee for the year 1991-92.</p>
25.	1st January, 1992.	4	<p>Oral examination of the Representatives of the Forests Department in respect of the questionnaire of the Committee on the budget estimates for the year 1991-92 of the said Department.</p>
26.	2nd January, 1992.	5	<p>Resumption of oral examination of the representatives of the Forests Department in respect of the questionnaire of the Committee on the budget estimates for the year 1991-92 of the said Department.</p>
27.	8th January, 1992.	6	—do—
28.	14th January, 1992.	5	<p>1 —do—</p> <p>2. Change of States in the already approved study tour of the Committee to the States of Maharashtra, Andhra Pradesh and U. T. of Andaman &amp; Nicobar Islands and decided to include the State of West Bengal instead of Union Territory of Andaman &amp; Nicobar Islands in view of telephonic message received from the Govt. of Andaman &amp; Nicobar Islands regarding non-availability of accommodation for the Committee.</p>
29.	15th January, 1992	5	<p>Resumption of oral examination of the representatives of</p>

1	2	3	4
			the Forests Department in respect of the questionnaire of the Committee on the budget estimates for the year 1991-92 of the said Department.
30.	22nd January, 1992	7	—do—
31.	24th January, 1992. (at New Delhi)	5	The Committee framed and approved the Questionnaire for discussion with the sister Committees of Maharashtra, Andhra Pradesh and West Bengal.
32.	27th January, 1992. (at Bombay)	3	The Committee discussed the matters of common interest with the officers of the Maharashtra Legislative Assembly Secretariat.
33.	29th January, 1992. (at Hyderabad)	3	The Committee discussed the matters of common interest with the Chairman, Estimates Committee, Andhra Pradesh Legislative Assembly.
34.	30th January, 1992. (at Tirumala)	3	<ol style="list-style-type: none"> <li>1. The Committee reviewed the discussion held with the officers of the Maharashtra Legislative Assembly Secretariat on 27-1-1992.</li> <li>2. The Committee also discussed the Questionnaire which is to be discussed with the counterpart Committee of the West Bengal Legislative Assembly.</li> </ol>
35.	2nd February, 1992. (at Puri)	3	The Committee reviewed the discussion held with the counterpart Committee of Andhra Pradesh Legislative Assembly on 29-1-1992.
36.	5th February, 1992 (at Calcutta)	3	The Committee discussed the matters of common interest with the Speaker, West Bengal Legislative Assembly.
37.	7th February, 1992 (at New Delhi)	4	The Committee reviewed the discussion held with the Speaker, West Bengal Legislative Assembly on 5-2-1992.

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38.	11th February, 1992.	5	<ol style="list-style-type: none"> <li>1. Resumption of oral examination of the representatives of the Forests Department in respect of the Questionnaire of the Committee on the budget estimates for the year 1991-92 of the Department.</li> <li>2. Confirmation of proceedings.</li> <li>3. The Committee also decided to make on-the-spot inspection/study of various schemes/projects of the Forests Department in the State from 25th to 27th February, 1992.</li> </ol>
39.	19th February, 1992.	6	Drafting a part of 24th Report of the Committee on the budget estimates of the Forests Department for the year 1991-92.
40.	25th February, 1992.	5	<ol style="list-style-type: none"> <li>1. Discussion on various points about the on-the-spot inspection/study tour of the Committee and thereafter the Committee proceeded for inspection.</li> <li>2. The Committee inspected the plantation of Shiwalik Foot Hills at Pinjore, Kalesar, Karnal etc.</li> </ol>
41.	26th February, 1992. (at Karnal)	5	The Committee inspected plantation of Aravalli Hills and plantations made alongwith the Rail, Roads and Canals.
42.	27th February, 1992. (at Bhiwani)	5	The Committee inspected the Desert Area plantations in district of Bhiwani, Mohinergarh and Gurgaon.
43.	4th March, 1992.	7	<ol style="list-style-type: none"> <li>1. Finalisation of 24th Report of the Committee on the budget estimates for the year 1991-92 of the Forests Department.</li> <li>2. Confirmation of proceedings.</li> </ol>

1	2	3	4
44.	9th March, 1992.	3	<p>1. Oral examination of the representatives of the Finance Department along with various Departments with regard to Supplementary Estimates (Second Instalment) for the year 1991-92.</p> <p>2. The Committee drafted and finalised its Report on the Supplementary Estimates (Second Instalment) for the year 1991-92.</p>
45.	30th March, 1992.	6	Scrutiny of the replies received from the Government in connection with the implementation of the outstanding recommendations/observations contained in various paragraphs of 20th Report of the Committee for the year 1987-88 relating to Town & Country Planning Department.
5. During the period under review the Committee presented the following Report to the House :—			

Sr. No.	By whom presented	Date of presentation	Subject
1	2	3	4
1.	Chairman	16th December, 1991.	Report of the Committee on Estimates on the Supplementary Estimates (First Instalment) for the year 1991-92.
2.	Chairman	9th March, 1992.	Report of the Committee on Estimates on the Supplementary Estimates (Second Instalment) for the year 1991-92.
3.	Chairman	25th March, 1992.	24th Report of the Committee on the budget estimates of the Forests Department for the year 1991-92.

**Meetings held at places other than Chandigarh.**

6. The details of the meetings of the Committee, held at places other than Chandigarh are given below :—

S. No.	Date	Place
1	2	3
1.	27-8-1991 (Sr. No. 5)	Morni Hills
2.	27-9-1991 (Sr. No. 9)	New Delhi
3.	28-9-1991 (Sr. No. 10)	New Delhi
4.	25-10-1991 (Sr. No. 14)	Hisar
5.	22-11-1991 (Sr. No. 19)	New Delhi
6.	24-1-1992 (Sr. No. 31)	New Delhi
7.	27-1-1992 (Sr. No. 32)	Bombay
8.	29-1-1992 (Sr. No. 33)	Hyderabad
9.	30-1-1992 (Sr. No. 34)	Tirumala
10.	2-2-1992 (Sr. No. 35)	Puri
11.	5-2-1992 (Sr. No. 36)	Calcutta
12.	7-2-1992 (Sr. No. 37)	New Delhi
13.	26-2-1992 (Sr. No. 41)	Karnal
14.	27-2-1992 (Sr. No. 42)	Bhiwani

A record of the proceedings of the meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

### COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

The Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the year 1991-92 was constituted as a result of the motion passed by the Haryana Vidhan Sabha in its sitting held on 12th July, 1991, authorising the Hon'ble Speaker to nominate the Members of the Committee, Shri Mani Ram Keharwala, M.L.A. was appointed as Chairman of the Committee by the Hon'ble Speaker on 25th July, 1991.

The names of the Members of the Committee and the number of meetings attended by each of them, out of the total number of 37 meetings held during the period under review, are given below :—

Sr. No.	Name of Member	Number of meetings attended	Remarks
1.	Shri Mani Ram Keharwala	35	
2.	Shri Bharath Singh	30	
3.	Shri Daryao Singh	35	
4.	Shri Jai Singh Rana	16	
5.	Shri Krishan Lal	36	
6.	Shri Lehri Singh	25	
7.	Mohd. Aslam Khan	Nil	
8.	Shri Phusa Ram	Nil	
9.	Shri Ram Rattan	21	

#### Meeting held and Business Transacted

The details showing dates of meetings, the number of Members present and the business transacted at each meeting are given below :—

Sr. No.	Date of meeting	Number of Members present	Business transacted
1	2	3	4
1.	14th August, 1991	7	<p>Welcome address to the Committee by the Hon'ble Speaker.</p> <p>(ii) The Committee selected four Departments/Autonomous Bodies for examination in respect of reservation / representation of SCs and STs.</p>
2.	20th August, 1991	6	(i) Consideration of the papers placed before the Committee.

1	2	3	4
		(ii)	Scrutiny of the material received from the Commissioner & Secretary to Government, Haryana, Co-operation Department in respect of the implementation of recommendations / observations as contained in the 16th Report of the Committee concerning the Co-operation Department.
		(iii)	Scrutiny of the material received from the Commissioner & Secretary to Government Haryana, Education Department in respect of the implementation of recommendations/observations as contained in the 16th Report of the Committee concerning the Education Department.
		(iv)	Finalization of the study tour programme by the Committee.
3.	29th August, 1991	7	(i) Oral examination of the Financial Commissioner and Secretary to Government, Haryana, Education Department in respect of the implementation of recommendations/observations as contained in the 16th Report of the Committee concerning the Education Department.
		(ii)	Oral examination of the Commissioner and Secretary to Government Haryana, Co-operation Department in respect of the implementation of recommendations/observations as contained in the 16th Report of the Committee concerning the Co-operation Department.
4.	3rd September, 1991	6	(i) Scrutiny of the material received from the Commissioner & Secretary to Government, Haryana, Local Government Department in respect of the implementation of recommendations / observations as contained in the 16th Report of the Committee concerning the Local Bodies Department.



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- (ii) Scrutiny of the material received from the Financial Commissioner and Secretary to Government, Haryana, Irrigation & Power Department in respect of the implementation of recommendations/observations as contained in the 16th Report of the Committee concerning the Irrigation Department.
5. 4th September, 1991 (SHIMLA) 6 (i) Scrutiny of the material received from the Financial Commissioner & Secretary to Government, Haryana, Irrigation & Power Department in respect of the implementation of recommendations / observations as contained in the 16th Report of the Committee concerning the Haryana State Electricity Board.
- (ii) Scrutiny of the material received from the Commissioner and Secretary to Government, Haryana, Town and Country Planning Department in respect of the implementation of recommendations / observations as contained in the 16th Report of the Committee concerning the Haryana Urban Development Authority.
6. 5th September, 1991 (SHIMLA) 6 (i) Scrutiny of the material received from the Commissioner and Secretary to Government, Haryana, Industrial Training and Vocational Education Department in respect of the implementation of recommendation/observations as contained in the 16th Report of the Committee concerning the Industrial Training and Vocational Education Department.

1	2	3	4
		(ii)	Scrutiny of the material received from the Financial Commissioner and Secretary to Government, Haryana, Home Department in respect of the implementations / observations as contained in the 16th Report of the Committee concerning the Police Department.
7.	9th September, 1991	4	<p>(i) Consideration of the papers placed before the Committee.</p> <p>(ii) Oral examination of the Commissioner and Secretary to Government Haryada, Irrigation Department in respect of the implementation of recommendations/observations as contained in the 16th Report of the Committee concerning the Irrigation Department.</p> <p>(iii) Oral examination of the Representatives of the Local Government, Department in respect of the implementation of recommendations / observations as contained in the 16th Report of the Committee concerning the said Department.</p>
8.	13th September, 1991 (Haryana Bhawan, New Delhi)	7	<p>(i) Scrutiny of the material received from the Member Secretary Haryana State Board for the Prevention and Control of Water Pollution in respect of the implementation of recommendations / observations as contained in the 16th Report of the Committee concerning the Haryana State Board for the Prevention and Control of Water Pollution.</p> <p>(ii) Scrutiny of the material received from the Commissioner and Secretary to Government, Haryana, Co-operation Department in respect of the implementation of recommendations/ observations as contained in the 16th Report of the Committee concerning the Confed.</p>

1	2	3	4
9.	15th September, 1991 (Haryana Bhawan, New Delhi)	7	The Committee framed and approved the questionnaire to be discussed with the sister Committees during its study tour to the States of Nagaland, Meghalaya and Sikkim.
10.	19th September, 1991 (Dimapur)	5	The Committee after some discussion and chalked out its next tour programme as per schedule earlier.
11.	21st September, 1991 (Shillong)	5	Welcome address and introduction by the Chairman, Sister Committee of Meghalaya Legislative Assembly, Shillong and also held discussion with the Sister Committee.
12.	25th September, 1991 (Gangtok)	5	Held discussion with the Chairman of the Scheduled Castes & Welfare Board, Government of Sikkim.
13.	26th September, 1991 (Darjeeling)	5	The Committee partly reviewed the discussions held with the Sister Committee of Meghalaya Legislative Assembly, Shillong and the Chairman Scheduled Castes and Welfare Board Government, of Sikkim on 21st & 25th September, 1991 respectively.
14.	29th September, 1991 (Haryana Bhawan, New Delhi)	6	The Committee reviewed the discussions held with the Sister Committee of Maghalaya Legislative Assembly, Shillong and as also with the Chairman Government of Sikkim on 21st & 25th September, 1991 respectively.
15.	7th October, 1991	5	<p data-bbox="519 1321 965 1390">(i) Consideration of the papers placed before the Committee.</p> <p data-bbox="519 1390 965 1661">(ii) Scrutiny of the material received from the Commissioner &amp; Secretary to Government, Haryana, Labour Department in respect of the implementation of recommendations/ observations as contained in the 16th Report of the Committee concerning the Labour Department.</p>

1	2	3	4
16. 14th October, 1991	5	<p>(i) Consideration of the papers placed before the Committee.</p> <p>(ii) Postponment of oral examination of the representatives of the Power Department in respect of the implementation of recommendations / observations as contained in the 16th report of the Committee concerning the Haryana State Electricity Board.</p> <p>(iii) Condolence resolution of the sad demise of Late Shri Kesra Ram Ex-Minister.</p>	
17. 21st October, 1991	3	<p>(i) Consideration of the papers placed before the Committee.</p> <p>(ii) Scrutiny of the material received from the Financial Commissioner &amp; Secretary to Government, Haryana, Scheduled Castes &amp; Backward Classes Department in respect of the implementation of recommendations / observations as contained in the 16th report of the Committee concerning the General recommendations.</p>	
18. 29th October, 1991	6	<p>(i) Consideration of the papers placed before the Committee.</p> <p>(ii) Oral examination of the Commissioner &amp; Secretary to Government, Haryana, Co-operation Department in respect of Non-Supply of material regarding the reservation representation of Scheduled Castes and Scheduled Tribes in the Haryana State Cooperative Supply and Marketing Federation Limited.</p>	

1	2	3	4
19.	4th November, 1991	5	Oral examination of the Commissioner and Secretary to Government, Haryana, Transport Department in respect of Non-Supply of material regarding the resevation/representation of Scheduled Castes and Scheduled Tribes in Transport Department.
20.	11th November, 1991	4	<p>(i) Consideration of the papers placed before the Committee.</p> <p>(ii) Scrutiny of the replies received from the Commissioner &amp; Secretary to Government, Haryana, Industries Department in regard to Haryana State Small Industries and Export Corporation in respect of implementation of recommendations/observations as contained in the 16th Report of the Committee concerning the Haryana State Small Industries &amp; Export Corporaton Limited.</p> <p>(iii) Scrutiny of the replies received from the Commissioner &amp; Secretary to Government, Haryana, Cooperation Department in respect of implementation of recommendations/observations as contained in the 16th report of the Committee concerning the Cooperation Department.</p>
21.	20th November, 1991	5	<p>(i) Consideration of the papers placed before the Committee</p> <p>(ii) Scrutiny of material received from the Commissioner &amp; Secretary to Govt., Haryana, Cooperation Department regarding the reservation/representation of Scheduled Castes and Scheduled Tribes of in the Haryana State Cooperative Supply and Marketing Federation Limited.</p>

1	2	3	4
22. 29th November, 1991	4	Consideration of the papers placed before the Committee.	

(ii) Oral examination of the representatives of the Police Department in respect of Non-Supply of material regarding recommendations/observations as contained in the 16th report of the Committee concerning the Police Department.

(iii) Scrutiny of material received from the Commissioner & Secretary to Government Haryana, Agriculture Department regarding the reservation/representation of Scheduled Castes and Scheduled Tribes in the Agriculture Department.

(iv) Framing of questionnaire on the material regarding the reservation/representation of Scheduled Castes and Scheduled Tribes received from the Haryana State Cooperative Supply and Marketing Federation Limited.

23. 4th December, 1991	6	(i) Consideration of the papers placed before the Committee.	
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(ii) Oral examination of the representatives of Irrigation & Power Department/Haryana State Electricity Board in respect of implementation of recommendations/observations as contained in the 16th report of the Committee concerning the Haryana State Electricity Board.

(iii) Oral examination of the representatives of Public Works (B&R) Department in respect of Non-Supply of replies regarding implementation of recommendations/observations as contained in the 16th report of the Committee concerning the Public Works (B&R) Department.

(iv) Framing of questionnaire on the material received from the Commissioner and Secretary to Govt., Haryana, Agriculture Department regarding reservation/representation of Scheduled Castes and Scheduled Tribes in the Agriculture Department.

24. 10th December, 1991	5	(i) Consideration of the papers placed before the Committee.	
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			<p>(ii) Confirmation of proceedings.</p> <p>(iii) Oral examination of the representatives of the Haryana Urban Development Authority in respect of Non-supply of replies regarding implementation of recommendations/observations as contained in the 16th Report of the Committee concerning the Haryana Urban Development Authority.</p> <p>(iv) Scrutiny of the replies received from the Commissioner and Secretary to Govt., Haryana, Public Works (B&amp;R) Department regarding implementation of recommendations/observations as contained in the 16th Report of the Committee concerning the Public Works (B&amp;R) Department.</p> <p>(v) Scrutiny of the material received from the Commissioner &amp; Secretary to Government, Haryana, Co-operation Department regarding the reservation/representation of Scheduled Castes and Scheduled Tribes in the Haryana State Co-operative Apex Bank Limited.</p>
25. 27th December, 1991	9		<p>(i) Consideration of the papers placed before the Committee.</p> <p>(ii) Oral examination of the Commissioner and Secretary to Govt., Haryana, Local Govt. Deptt. in respect of the implementation of recommendations/observations as contained in the 16th Report of the Committee concerning the Local Bodies Department.</p> <p>(iii) Oral examination of the Commissioner and Secretary to Govt. Haryana, Industrial Training and Vocational Education Department in respect of implementation of recommendations/observations as contained in the 16th Report of the Committee concerning the Industrial Training &amp; Vocational Education Department.</p> <p>(iv) Scrutiny of the material received from the Financial Commissioner and Secretary to Govt., Haryana, Home Department in respect of implementation of recommendations/observations as contained in the 16th Report of the Committee concerning the Police Department.</p>

1	2	3	4
			(v) Scrutiny of the material received from the Financial Commissioner and Secretary to Government, Haryana, Labour Department in respect of implementation of recommendations/observations as contained in the 16th Report of the Committee concerning the Labour Department.
26.	2nd January, 1992	5	<p>(i) Oral examination of the Financial Commissioner and Secretary to Government Haryana, Home Department in respect of the implementation of recommendations/observations as contained in the 16th Report of the Committee concerning the Police Department.</p> <p>(ii) Oral examination of the Financial Commissioner and Secretary to Government Haryana, Labour Department in respect of implementation of recommendations/observations as contained in the 16th Report of the Committee concerning the Labour Department.</p>
27.	7th January, 1992	6	<p>(i) Consideration of the papers placed before the Committee.</p> <p>(ii) Oral examination of the Financial Commissioner and Secretary to Government, Haryana, Irrigation &amp; Power Department in respect of the implementation of recommendations/observations as contained in the 16th Report of the Committee concerning the Haryana State Electricity Board.</p> <p>(iii) Oral examination of the Commissioner and Secretary to Govt., Haryana, Transport Department in respect of Non-supply of material regarding the reservation/representation of Scheduled Castes and Scheduled Tribes in the Transport Department.</p>



1	2	3	4
			(iv) Scrutiny of the material supplied by the Commissioner and Secretary to Govt., Haryana, Transport Department in respect of reservation/representation of Scheduled Castes and Scheduled Tribes in the Transport Department.
28.	14th January, 1992	6	<p>(i) Consideration of the papers placed before the Committee.</p> <p>(ii) The Committee framed the questionnaire on the material received from the Commissioner and Secretary to Govt., Haryana, Transport Department regarding the reservation/representation of Scheduled Castes and Scheduled Tribes in the Transport Department.</p> <p>(iii) Resumption of oral examination of the Financial Commissioner and Secretary to Govt., Haryana, Irrigation and Power Department in respect of the implementation of recommendations/observations as contained in the 16th Report of the Committee concerning the Haryana State Electricity Board.</p>
29.	15th January, 1992	5	<p>(i) Postponement of the oral examination of the representatives of the Co-operation Department as the Commissioner and Secretary to Govt., Haryana, Co-operation Department was away due to some important work.</p> <p>(ii) Scrutiny of the material received from the Commissioner &amp; Secretary to Govt., Haryana, Town and Country Planning Department regarding the implementation of recommendations/observations made by the Committee in its 16th Report regarding Haryana Urban Development Authority.</p>

1	2	3	4
30.	20th January, 1992	6	Oral examination of the Commissioner and Secretary to Govt., Haryana, Co-operation Department in respect of the implementation of recommendations/observations as contained in the 16th Report of the Committee concerning the Haryana State Federation of Consumers' Co-operative Whole sale Stores Ltd.
31.	27th January, 1992	5	<p>(i) Consideration of the papers placed before the Committee.</p> <p>(ii) Oral examination of the Commissioner and Secretary to Govt., Haryana, Co-operation Department in respect of Non-supply of replies to the questionnaire regarding reservation/representation of Scheduled Castes and Scheduled Tribes in the Haryana State Co-operative Supply and Marketing Federation Ltd.</p> <p>(iii) Oral examination of the representatives of the Town and Country Planning Department in respect of the implementation of recommendations/observations as contained in the 16th Report of the Committee concerning the Haryana Urban Development Authority.</p>
32.	4th February, 1992	5	<p>(i) Scrutiny of the replies to the questionnaire received from the Commissioner and Secretary to Govt., Haryana, Co-operation Department regarding reservation representation of Scheduled Castes and Scheduled Tribes in the Haryana State Co-operative Supply and Marketing Federation Ltd.</p> <p>(ii) Oral examination of the Commissioner and Secretary to Govt., Haryana, Town &amp; Country Planning Department in respect of the implementation of recommendation observations as contained in the 16th Report of the Committee concerning the Haryana Urban Development Authority.</p>

1	2	3	4
33.	11th February, 1992	5	<p>(i) Consideration of the papers placed before the Committee.</p> <p>(ii) Postponement of Oral examination of the representatives of the Co-operation Department regarding reservation/representation of the Scheduled Castes and Scheduled Tribes in the Haryana State Co-operative Supply and Marketing Federation Ltd.</p>
34.	17th February, 1992	5	<p>(i) Consideration of the papers placed before the Committee.</p> <p>(ii) Oral examination of the representatives of the Agriculture Department in respect of Non-supply of replies to the questionnaire regarding reservation/representation of Scheduled Castes and Scheduled Tribes in that Department.</p> <p>(iii) Scrutiny of revised replies to the questionnaire received from the Commissioner &amp; Secretary to Govt., Haryana, Cooperation Department regarding reservation/representation of Scheduled Castes and Scheduled Tribes in Haryana State Cooperative Supply and Marketing Federation Ltd.</p>
35.	24th February, 1992	6	<p>(i) Considerations of papers placed before the Committee.</p> <p>(ii) Oral examination of the representatives of Co-operation Department regarding reservation/representation of Scheduled Castes and Scheduled Tribes concerning the Haryana State Co-operative Supply and Marketing Federation Limited.</p>
36.	3rd March, 1992	5	<p>(i) Consideration of the papers placed before the Committee.</p>

1	2	3	4
			(ii) Scrutiny of the replies received from the Financial Commissioner and Secretary to Govt., Haryana, Welfare of Scheduled Castes and Backward Classes Department in respect of implementation of recommendations/observations as contained in 16th Report of the Committee.
			(iii) The Committee partly drafted and finalised the second part of its report relating to the implementation portion.
			(iv) Confirmation of proceedings.
37.	11th March, 1992	3	(i) Consideration of the papers placed before the Committee.
			(ii) The Committee drafted/finalised its seventeenth report.

#### Report Presented

The Committee presented its Seventeenth Report for the year 1991-92 to the House on 25th March, 1992.

#### Proceedings

A record of the proceedings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

## COMMITTEE ON GOVERNMENT ASSURANCES

1. The Committee on Govt. Assurances for the year 1991-92 consisting of Nine Members was nominated by the Hon'ble Speaker, Haryana Vidhan Sabha on 25th July, 1991 and 28th August, 1991 respectively. Shri Verender Singh, M.L.A., Member of the Committee was nominated as Chairman of the Committee by the Hon'ble Speaker on 25th July, 1991.

2. The name of the Members of the Committee and number of meetings attended by each of them, out of the total number of 36th meetings (this number includes one meeting when business could not be transacted for want of quorum) held during the period under review, are given below :—

Sr. No.	Name of Member	Number of meetings Attended
1.	Sh. Verender Singh	27
2.	Sh. Anand Singh Dangi	21
3.	Sh. Brij Anand	6
4.	Sh. Jaswinder Singh	22
5.	Sh. Karan Singh Dalal	27
6.	Sh. Phusa Ram	1
7.	Sh. Ram Pal Singh	19
8.	Sh. Surjit Kumar	30
9.	Sh. Suraj Mal	16
*10.	Sh. K. L. Sharma	12
**11.	Sh. Kitab Singh Malik	20

\*Sh. K.L. Sharma M. L. A. was nominated as Special Invitee w.e.f. 25th July, 1991.

\*\*Sh. Kitab Singh Malik M. L. A. was nominated as Special invitee w. e. f. 28th August, 1991.

### MEETINGS HELD AND BUSINESS TRANSACTED

3. The date of meetings, the number of members present and business transacted at each meeting are given below :—

Sr. No.	Date of meeting	Number of Members Present	Business transacted
1	2	3	4
1.	7th August, 1991.	8	(i) The scope and functions of the Committee were explained. (ii) The Committee decided to undertake a study tour to the Union Territory of Andaman & Nicobar Islands and the States of Karnataka and Kerala from the first week of October, 1991.
2.	14th August, 1991.	6	Scrutiny of the Statement of Assurances given by the Ministers on the floor of the House during the Session held in the Month of September, 1990.
3.	22nd August, 1991. (New Delhi)	6	Scrutiny of the replies received from the various Govt. Departments in regard to the implementation of the outstanding assurances given by the Ministers on the floor of the House.
4.	23rd August, 1991. (New Delhi)	7	Resumption of the scrutiny of replies received from the Govt. Departments in regard to the implementation of outstanding assurances given by the Ministers on the floor of the House.
5.	28th August, 1991.	8	Scrutiny of Statements of Assurances given by the Ministers on the floor of the House during the Budget Session held in the Month of February-March, 1991.
6.	4th September, 1991.	9	(i) Oral examination of representatives of the General Administration Department in respect of implementation of outstanding assurances. (ii) Consideration of the papers placed before the Committee.

1	2	3	4
7.	11th September, 1991	8	Scrutiny of the replies received from various Govt. Departments in respect of outstanding assurances as contained in its 22nd Report of the Committee.
8.	18th September, 1991.	8	Scrutiny of the replies received from the various Govt. Departments in respect of implementation of outstanding assurances as contained in its 22nd Report of the Committee.
9.	25th September, 1991.	7 (i)	Consideration of the papers placed before the Committee.
		(ii)	Scrutiny of the replies received from Co-operation Department in respect of implementation of outstanding assurances as contained in its 22nd Report of the Committee.
		(iii)	The Committee decided to hold its meetings at Haryana Bhawan, New Delhi.
10.	3rd October, 1991.	7	Scrutiny of the replies received from the various Govt. Departments in respect of implementation of outstanding assurances as contained in its 22nd Report of the Committee.
11.	10th October, 1991.	4	Oral examination of the representatives of the Home Department in respect of implementation of the outstanding assurances of the 22nd Report of the Committee.
12.	16th October, 1991.	6	Scrutiny of the replies received from various Govt. Departments in respect of implementation of outstanding assurances as contained in the 22nd Report of the Committee.
13.	22nd October, 1991.	4	Scrutiny of the replies received from various Govt. Departments in respect of implementation of outstanding assurances as contained in its 22nd Report of the Committee.

1	2	3	4
14.	30th October, 1991.	7	Oral examination of the representatives of Irrigation Department in respect of implementation of outstanding assurances as contained in the 22nd Report of the Committee.
15.	6th November, 1991.	6	<p>(i) Consideration of the papers placed before the Committee.</p> <p>(ii) Oral examination of the representatives of Irrigation and Power Department and the Haryana State Electricity Board in respect of outstanding assurances contained in the 22nd Report of the Committee.</p> <p>(iii) The Committee decided to undertake on-the-spot study tour of Faridabad with a view to see the progress made in regard to installation of Electrostatics Precipitators for Unit-II.</p>
16.	15th November, 1991. (Faridabad)	6	On-the-spot inspection of Thermal Power Plant, Faridabad.
17.	16th November, 1991. (New Delhi)	6	Scrutiny of the replies received from the Health Department in respect of implementation of outstanding assurances as contained in its 22nd Report.
18.	20th November, 1991.	6	Scrutiny of the replies received from various Govt. Departments in respect of implementation of outstanding assurances given by the Ministers on the floor of the House.
19.	29th November, 1991.	1	No business was transacted for want of Quorum.
20.	4th December, 1991.	6	Scrutiny of the replies received from various Govt. Department in respect of implementation of outstanding assurances contained in the 22nd Report of the Committee on Govt. Assurances.
21.	10th December, 1991.	6	<p>(i) Scrutiny of the replies received from various Govt. Departments in respect of implementation of outstanding assurances contained in its 22nd Report and the Statement of Assurances relating to the Budget Session, 1991.</p> <p>(ii) Confirmation of proceedings.</p>



1	2	3	4
22.	26th December, 1991.	5	Scrutiny of the replies received from various Govt. Departments in respect of implementation of outstanding assurances given by the Ministers on the floor of the House during the Budget Session, 1991.
23.	31st December, 1991.	6	Scrutiny of the replies received from various Govt. Departments in respect of implementation of outstanding assurances contained its 22nd Report of the Committee.
24.	6th January, 1992.	6	Scrutiny of Statement of Assurances given by the Ministers on the floor of the House during the Session held in the Month of July, 1991.
25.	13th January, 1992.	5	Scrutiny of the replies received from various Govt. Departments in respect of implementation of outstanding Assurances.
26.	20th January, 1992.	4	Scrutiny of the replies received from various Govt. Departments in respect of implementation of outstanding Assurances of the Committee on Government Assurances.
27.	28th January, 1992.	7	Framing of Questionnaire to be discussed with the Sister Committee of the States of Kerala, Karnataka and Andhra Pradesh.
28.	31st January, 1992. (Trivandrum)	3	Welcome Address by the Chairman, Committee on Govt. Assurances of the Kerala Legislative Assembly and discussion.
29.	1st February, 1992. (Kanya Kumari)	3	The Committee reviewed the discussion held with the Sister Committee of Kerala Legislative Assembly on 31st January, 1992.
30.	3rd February, 1992. (Bangalore)	3	Welcome Address by the Chairman, Committee on Govt. Assurances of the Karnataka Legislative Assembly, thereafter, Members of the both Committee discussed the matters of common interest.

1	2	3	4
31.	4th February, 1992. (Mysore)	3	(i) Review of Assurances given by the Ministers on the floor of the House during the Budget Session, 1991.  (ii) Review of 22nd Report of the Committee on Government Assurances.
32.	6th February, 1992. (Hyderabad)	3	Welcome Address by the Chairman of the Committee on Govt. Assurances of the Andhra Pradesh Legislative Assembly, thereafter, the Members of both the Committees discussed the matters of Common interest.
33.	10th February, 1992. (New Delhi)	7	(i) Review of assurances given by the Ministers on the floor of the House during the Session held in the Month of September, 1990.  (ii) Review of Assurances given by the Ministers on the floor of the House during the Session held in the Month of July, 1991.  (iii) Review of discussion with States of Kerala, Karnataka and Andhra Pradesh..
34.	19th February, 1992.	4	Scrutiny of the replies received from the various Govt. Departments in respect of implementation of outstanding assurances given by the ministers on the floor of the House.
35.	26th February, 1992.	5	Scrutiny of the replies received from the various Govt. Departments in respect of implementation of outstanding assurances as contained in the 22nd Report of the Committee on Govt. Assurances and Budget Session, 1991.
36.	4th March, 1992.	5	(i) The Committee drafted and finalised their 23rd Report for the year 1991-92 and authorised the Chairman, to sign and present the same in the House during the Budget Session, 1992.  (ii) Confirmation of Proceedings.

**Presentation of the Report**

The 23rd Report of the Committee on Govt. Assurances of the Haryana Vidan Sabha was presented to the House on 24th March, 1992.

**Meetings at Places Other than Chandigarh**

The Committee held its meetings at New Delhi on 22-8-91, 23-8-91, 16-11-91, 28-1-92, 10-2-92, Faridabad on 15-11-91, Trivandrum 31-1-92 on Kanya Kumari on 1-2-92, Bangalore on 3-2-91, Varinda Van Garden on 4-2-92 and Hyderabad on 6-2-1992 and New Delhi on 10-2-1992.

**Proceedings**

A record of the proceedings of the meetings of the Committee has kept in the Haryana Vidhan Sabha Secretariat.

### COMMITTEE ON SUBORDINATE LEGISLATION

The Committee, consisting of eight Members of the Haryana Vidhan Sabha, including the Advocate General, Haryana, was nominated by the Hon'ble Speaker on the 25th July, 1991, vide Notification No. HVS-LA (Sub-Leg)-1/1991-92/45, dated the 26th July, 1991.

Shri Mohammad Aslam Khan was appointed as the Chairman of the Committee by the Speaker.

The Committee held 31 meetings during the period under review.

The name of Members and number of meetings attended by each of them are shown in the following table.

Sr. No.	Name of Members	Number of meetings attended
1.	Mohammad Aslam Khan	11
2.	Shri Phool Chand Mullana	19
3.	*Shri Rajinder Singh Bisla	3
4.	Shri Jai Parkash	4
5.	Shri Ram Bilas Sharma	24
6.	Shri Suraj Bhan	25
7.	Shri Ramesh Kumar	27
8.	Advocate General	Nil

\*Shri Rajinder Singh Bisla, M.L.A., resigned from the Membership of the Committee with effect from the 14th January, 1992, vide Notification No. HVS-LA (Sub-Leg)-1/91-92/3 dated the 16th January, 1992.

#### Rules Scrutinised

The Committee scrutinised the Punjab Medical Registration Rules framed under section 24 of the Punjab Medical Registration Act, 1916.

### Meetings Held and Business Transacted

The dates of the meetings, the numbers of Members and the business transacted at each meeting are given below :—

Sr. No.	Date of meeting	Number of members present	Business transacted
1	2	3	4
1.	13th August, 1991	2	Meeting adjourned for want of quorum.
2.	21st August, 1991	5	1. Welcome address by the Secretary, Haryana Vidhan Sabha. 2. Discussion on the scope and functions of the Committee. 3. Appraisal of work done by the previous Committee.
3.	28th August, 1991	4	1. Selection of Rules for Scrutiny. 2. The Committee decided to hold its next meetings in the Haryana Bhawan, New Delhi on 4th & 5th September, 1991.
4.	4th September, 1991 (New Delhi)	4	Scrutiny of the Punjab Medical Registration Rules, framed under Section 24 of the Punjab Medical Registration Act, 1916.
5.	5th September, 1991 (New Delhi)	6	Resumption of scrutiny of the Punjab Medical Registration Rules, framed under Section 24 of the Punjab Medical Registration Act, 1916.
6.	12th September, 1991	4	Resumption of the scrutiny of the Punjab Medical Registration Rules framed under section 24 of the Punjab Medical Registration Act, 1916.
7.	19th September, 1991	3	1. Resumption of scrutiny of the Punjab Medical Registration Rules framed under section 24 of the Punjab Medical Registration Act, 1916. 2. The Committee decided to undertake a study tour to the States of Goa, Karnataka and Kerala w.e.f. 8th November, 1991.

1	2	3	4
8.	25th September, 1991	4	Resumption of scrutiny of the Punjab Medical Registration Rules framed under section 24 of the Punjab Medical Registration Act, 1916.
9.	3rd October, 1991.	3	Passing of condolence resolution on the sad demise of Shri G.D. Tapase former Governor of Haryana.
10.	9th October, 1991	3	Resumption of scrutiny of the Punjab Medical Registration Rules framed under section 24 of the Punjab Medical Registration Act, 1916.
11.	14th October, 1991	2	Meeting adjourned for want of Quorum.
12.	21st October, 1991	4	The Committee reconsidered its decision to undertake a study tour to the States of Goa, Karnataka and Kerala from 8th November, 1991 and decided to undertake the tour of the States of Maharashtra, Goa and Andhra Pradesh w.e.f. 12th November, 1991.
13.	28th October, 1991	4	Resumptfon of scrutiny of the Punjab Medical Registration Rules framed under section 24 of the Punjab Medical Registration Act, 1916.
14.	4th November, 1991	4	The Committee decided to reconsider its decision regarding the study tour programme in its next meeting.
15.	11th November, 1991	3	The Committee reconsidered to undertake a study tour to the States of Goa, Karnataka and Andhra Pradesh in the first week of December, 1991.
16.	18th November, 1991	2	Meeting adjourned for want of Quorum.
17.	25th November, 1991	4	<ol style="list-style-type: none"> <li>1. The Committee postponed its tour, which was to commence w.e.f. 2nd December, 1991 to the States of Goa, Karnataka and Andhra Pradesh.</li> <li>2. Resumption of scrutiny of the Punjab Medical Registration Rules framed under section 24 of the Punjab Medical Registration Act, 1916.</li> </ol>

1	2	3	4
18.	2nd December, 1991	3	Resumption of scrutiny of the Punjab Medical Registration Rules framed under section 24 of the Punjab Medical Registration Act, 1916.
19.	9th December, 1991	3	Resumption of scrutiny of the Punjab Medical Registration Rules framed under section 24 of the Punjab Medical Registration Act, 1916.
20.	26th December, 1991	3	Resumption of scrutiny of the Punjab Medical Registration Rules framed under section 24 of the Punjab Medical Registration Act, 1916.
21.	3rd January, 1992	3	Resumption of scrutiny of the Punjab Medical Registration Rules framed under section 24 of the Punjab Medical Registration Act, 1916.
22.	9th January, 1992	3	Resumption of scrutiny of the Punjab Medical Registration Rules framed under section 24 of the Punjab Medical Registration Act, 1916.
23.	17th January, 1992	3	Resumption of scrutiny of the Punjab Medical Registration Rules framed under section 24 of the Punjab Medical Registration Act, 1916.
24.	24th January, 1992	4	Resumption of scrutiny of the Punjab Medical Registration Rules framed under section 24 of the Punjab Medical Registration Act, 1916.
25-	30th January, 1992	4	Resumption of scrutiny of the Punjab Medical Registration Rules framed under section 24 of the Punjab Medical Registration Act, 1916.
26.	4th February, 1992	5	Confirmation of Proceedings.
27.	11th February, 1992	5	<ol style="list-style-type: none"> <li data-bbox="556 1371 954 1545">1. Oral examination of the representatives of the Health Department in respect of the Punjab Medical Registration Rules framed under section 24 of the Punjab Medical Registration Act, 1916.</li> <li data-bbox="556 1562 954 1645">2. The Committee decided to hold its next meeting at Shimla on 24th &amp; 25th February, 1992.</li> </ol>

1	2	3	4
28.	21st February, 1992	3	Resumption of oral examination of the representatives of the Health Department in respect of the Punjab Medical Registration Rules framed under section 24 of the Punjab Medical Registration Act, 1916.
29.	24th February, 1992 (Shimla)	5	The Committee partly drafted and approved the first part of its 23rd Report.
30.	25th February, 1992 (Shimla)	5	The Committee drafted and approved the remaining part of its 23rd Report.
31.	4th March, 1992	4	1. The Committee drafted and finalised its 23rd Report. 2. Confirmation of proceedings.

#### Meeting at places other than Chandigarh.

The Committee held its meetings at New Delhi on 4th & 5th September, 1991 and at Shimla on 24th & 25th February, 1992.

#### Report Presented

The Committee presented to the House its 23rd Report for the year 1991-92 on the 25th March, 1992.

#### Proceedings

A record of the proceedings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.



### THE COMMITTEE OF PRIVILEGES 1991-92

1. The Committee of Privileges consisting of ten members was nominated by the Speaker on the 26th July, 1991.

Shri Jai Parkash, M.L.A. was appointed by the Speaker as Chairman of the Committee. The names of the members of the Committee are as under :-

1.	Shri Jai Parkash, M.L.A.	Chairman
2.	Shri Mani Ram, M.L.A. (Ellanabad)	Member
3.	Shri Rajinder Singh Bisla, M.L.A.	Member
4.	Shri Pusha Ram, M.L.A.	Member
5.	Shri Azmat Khan, M.L.A.	Member
6.	Shri Suraj Mal, M.L.A.	Member
7.	Shri Om Parkash Sharma, M.L.A.	Member
8.	Shri Attar Singh, M.L.A.	Member
9.	Shri Mani Ram, M.L.A. (Darbakalan)	Member
10.	Shri Jai Pal Singh, M.L.A.	Member

The Committee held/fixed a total number of 4 meetings during the period under review. The names of the members and number of meetings attended by each of them are shown in the following table :-

Sr. No.	Name of Members	Number of meetings attended
1.	Shri Jai Parkash, M.L.A.	3
2.	Shri Mani Ram, M.L.A. (Ellanabad)	4
3.	Shri Rajinder Singh Bisla, M.L.A.	3
4.	Shri Phusa Ram, M.L.A.	Nil
5.	Shri Azmat Khan, M.L.A.	1
6.	Shri Suraj Mal	2
7.	Shri Om Parkash Sharma, M.L.A.	1
8.	Shri Attar Singh, M.L.A.	2
9.	Shri Mani Ram, M.L.A. (Darbakalan)	3
10.	Shri Jai Pal Singh, M.L.A.	3

**Questions of Privileges pending**

**Nil**

**Meeting held and Business transacted**

Sr. No.	Date of meeting	Number of members present	Business transacted
1.	7-8-1991	5	Discussion on the scope and functions of the Committee and welcome address by the Hon'ble Speaker.
2.	3-9-1991	4	Meeting adjourned for want of quorum.
3.	5-2-1992	7	The Committee passed the condolence resolution on the untimely death of Shri M.L. Verma, I.A.S., Additional Principal Secretary to Chief Minister and Bhupinder Singh, son of Shri Attar Singh, M.L.A.  The Committee confirmed the proceedings of the meeting held on 7-8-91 and discussed the scope and functions.  The Committee decided to undertake a study tour to the States of Maharashtra, Tamil Nadu and Union Territory of Andaman and Nicobar, Islands w.e.f. 4th May, 1992.
4.	12-2-1992	6	The Committee finalised the study tour programme to the States of Maharashtra, Tamil Nadu and Union Territory of Andaman and Nicobar Islands w.e.f. 4-5-1992 to 15-5-1992.

**Meeting adjourned for want of quorum**

The meeting i.e. 3-9-1991 was adjourned for want of quorum during the period under review.

**Reports Presented**

**NIL**

**Proceedings**

A record of proceedings of the meetings of the committee has been kept in the Haryana Vidhan Sabha Secretariat.

## BUSINESS ADVISORY COMMITTEE

The Eighth Haryana Vidhan Sabha met in its first Session on 9th, 10th, 11th and 12th July, 1991 and no Business Advisory Committee was constituted for that Session.

The Committee consisting of 6 Members and one Special Invitee was nominated by the Speaker in the Second Session on the 4th December, 1991, and was notified vide Notification No. HVS-LA-30/91/54, dated 6th December, 1991. Ch. Ishwar Singh was the ex-officio Chairman of the Committee.

The Committee which was constituted on 4th December, 1991, held 1 meeting only i.e. on the 17th December, 1991. The names of the Members of the Committee/Special Invitee and the meeting attended by each Member are given below :—

Sr. No.	Name of Members	Number of meetings attended	
1.	Ch. Ishwar Singh, Speaker	Ex-officio Chairman	1
2.	Ch. Bhajan Lal, Chief Minister	Member	1
3.	Sh. Shamsher Singh Surjewala Parliamentary Affairs Minister.	Member	1
4.	Sh. A. C. Chaudhary, Excise & Taxation Minister	Member	1
5.	Prof. Sampat Singh, M.L.A. Leader of Opposition	Member	1
*6.	Shri Amar Singh Dhanak, M.L.A.	Member	Nil
**7.	Ch. Bansi Lal, M.L.A.	Member	Nil

### Special Invitee

Shri Sumer Chand Bhatt  
Deputy Speaker

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\*Shri Amar Singh Dhanak, M.L.A. resigned from the membership of the Committee w.e.f. the 17th December, 1991 vide notification No. H.V.S. LA/30/91/63, dated the 17th December, 1991.

\*\*Ch. Bansi Lal, M.L.A. was nominated by the Speaker as member to serve on the Committee w.e.f. 17th December, 1991, vide Notification No. HVS-LA/30/91/66, dated the 17th December, 1991, in the vacancy caused on the resignation of Shri Amar Singh Dhanak, M.L.A.

### Report Presented

The following report was presented on the date noted against :-

Sr. No.	Subject of Report	Date of presentation
1.	Recommendation regarding allocation of time for transaction of Government Business for the meetings of the Vidhan Sabha held from 17th December, 1991 to 20th Dec., i.e. Obituary References, Papers to be relaid/laid on the Table of the House. Presentation of Supplementary Estimates (First Instalment) 1991-92 and the Report of the Estimates Committee thereon, Discussion and Voting on Supplementary Estimates (First Instalment) for the year 1991-92. The Appropriation Bill in respect of Supplementary Estimates (First Instalment) 1991-92, Government Bills.	17th December 1991

The Business Advisory Committee which was constituted on the 4th December, 1991 continued to function upto the 27th February, 1992 and the same was ordered to continue for the March Session, 1992, on the 27th February, 1992.

The Committee which was ordered to continue for March Session, 1992 held one meeting i.e. on the 9th March, 1992. The names of the Members/Special Invitee and the meeting attended by each Member/Special Invitee are given below :-

Sr. No.	Name of Member	No. of meeting attended
1.	Ch. Ishwar Singh, Speaker	Ex-officio Chairman 1
2.	Ch. Bhajan Lal, Chief Minister	Member 1
3.	Sh. Shamsher Singh Surjewala Parliamentary Affairs Minister	Member 1
4.	Sh. A. C. Chaudhary Excise & Taxation Minister	Member 1
5.	Prof. Sampat Singh, M.L.A. Leader of Opposition	Member Nil
6.	Ch. Bansi Lal, M.L.A.	
	Special Invitee	Member 1
	Sh. Sumer Chand Bhatt, Deputy Speaker	1

## Report Presented

The following report was presented on the date noted against:—

Sr. No.	Subject of Report	Date of Presentation
1.	<p>Recommendation regarding allocation of time for transaction of Government Business and Private Members Business from 9th March, 1992 to 13th March, 1992, 16th &amp; 17th March, 1992, 23rd March, 1992 to 25th March, 1992, i.e. obituary References, Papers to re-laid/laid on the Table of the House, Presentation of Supplementary Estimates (2nd Instalment) 1991-92 and Report of Estimates Committee thereon, Non-Official Business, Discussion and Voting on Supplementary Estimates (2nd instalment) 1991-92, Presentation of Budget Estimates for the year 1992-93, The Appropriation Bill in respect of the Supplementary Estimates (2nd Instalment) 1991-92, General Discussion on Budget Estimates for the year 1992-93, Resumption of general discussion on Budget Estimates for the year 1992-93 and reply by the Finance Minister, Presentation of Assembly Committees Reports, Discussion and Voting on Demands for Grants on the Budget Estimates for the year 1992-93. The Appropriation Bill in respect of Budget Estimates for the year 1992-93, Government Bills.</p>	9th March, 1992.

## HOUSE COMMITTEE

The Committee for the year 1991-92, consisting of five members and two Special Invitees were nominated by the Hon'ble Speaker on 25th July, 1991.

2. Shri Sumer Chand Bhatt, Deputy Speaker was the Ex-Officio Chairman of the Committee.

3. The Committee held a total number of 28 meetings.

4. The names of the members and the number of meetings attended by each of them are given in the following table :—

Sr. No.	Name of Members	No. of meetings attended
1.	Shri Sumer Chand Bhatt, Deputy Speaker, Ex-Officio Chairman.	24
2.	Shri Azmat Khan.	10
*3.	Shri Om Parkash Beri.	6
4.	Shri Ram Bhajan Aggarwal.	20
5.	Shri Amar Singh (Guhla)	25
**6.	Shri Hari Singh Nalwa.	Nil.
***7.	Shri Jai Parkash.	Nil.
	Special Invitees..	
1.	Shri Amir Chand Makkar.	19
2.	Shri Lehri Singh.	22
@3.	Shri Mani Ram Rupawas.	9
@@4.	Shri Daryao Singh.	7

\* Shri Om Parkash Beri, M.L.A. resigned from the membership of the Committee w.e.f. 4.10.91.

\*\* Shri Hari Singh Nalwa, M.L.A. was nominated as member of the Committee w.e.f. 30.12.91 in the vacancy caused by the resignation of Shri Om Parkash Beri, M.L.A. for the remaining period of the year 1991-92 and resigned from the membership of the Committee w.e.f. 27.1.1992.

\*\*\* Shri Jai Parkash, M.L.A. was nominated as member of the Committee w.e.f. 5.2.1992 in the vacancy caused by the resignation of Shri Hari Singh Nalwa, M.L.A. for the remaining period of the year 1991-92.

@ Shri Mani Ram Rupawas, M.L.A. was nominated as Special Invitee of the Committee w.e.f. 23.12.1991 for the remaining period of the year 1991-92.

@@ Shri Daryao Singh, M.L.A. was nominated as Special Invitee of the Committee w.e.f. 15.1.1992 for the remaining period of the year 1991-92.

5. The dates of meetings held, the number of the members present and business transacted at each meeting are given below :—

Sr. No.	Date of meeting.	No. of members present.	Business transacted.
1	2	3	4
1.	6th August, 1991.	6 (i)	The Committee discussed the scope and functions of the committee.
		(ii)	The Committee discussed the matter regarding allotment of M.L.As Flats/ Motor Garages/Servant Quarters and the Committee fixed 20th August, 91 the last date for the receipt of applications for the allotment of MLAs Flats, Servant Quarters and Motor Garages.
		(iii)	The Committee discussed the problems faced by the M.L.As/Ex-M.L.As in regard to the accommodation in the Haryana Bhawan, New Delhi.
2.	14th August, 1991.	4 (i)	The Committee considered the request made by Shri Ram Bilas Sharma, M.L.A. regarding change in number of M.L.As Flat from 51 allotted by the Hon'ble Speaker out of his discretionary quota to Flat No. 25 and the Committee desired that if there is no legal and technical hitch then Shri Ram Bilas Sharma, M.L.A. may be allotted Flat No. 25 in place of Flat No. 51.
		(ii)	The Committee decided that information regarding the procedure for allotment of M.L.A.s Flats/Rooms of M.L.As Hostel to the Hon'ble members may be obtained from the other States.
3.	28th August, 1991.	7 (i)	The Committee after some discussion decided as under :—
		(a)	Call bells system on the pattern of Haryana Bhawan, New Delhi may be provided in each room of the M.L.As Hostel.
		(b)	Two Room Attendants instead of one Room Attendant at present be always on duty on every floor of the M.L.As Hostel.

1	2	3	4
			(c) Latest technique having dial system be provided in the Telephone Exchange and in every room of the M.L.As Hostel.
			(ii) The Committee also decided to see the working and arrangements in Uttar Pradesh and Karnataka Bhawan/Sadans situated at New Delhi.
4.	29th August, 1991.	5	(i) The Committee discussed and examined the Haryana Legislators Flats, Servant Quarters and Motor Garages Allotment Rules, 1975.
			(ii) The Committee further discussed the working of the M.L.As Hostel and inspected various sites for the installation of call bells boards and sitting arrangements for the Room Attendants.
			(iii) The Committee decided that the gate opposite the office of Deputy Director, Hospitality Organisation may be constructed to avoid frequent entrance of Public in the kitchen of the Canteen.
			(iv) The Committee desired that some of the bed covers, druggets and mattresses be replaced by new ones wherever these are necessary.
			(v) The Committee also desired that the Hon'ble Members who come to attend the meetings of the Committees must be provided rooms by the Haryana Vidhan Sabha Secretariat.
5.	4th September, 1991.	6	The Committee orally examined the representatives of the Hospitality Organisation, Haryana in respect of catering arrangements in the Haryana M.L.As Hostel. The Committee desired that the timing of the lunch should be fixed from 1.00 P.M. to 3.00 P.M. and of dinner upto 10.30 P.M.
6.	6th September, 1991. (Haryana Bhawan New Delhi)	7	(i) The Committee orally examined the representatives of the Hospitality Department, Haryana at Haryana Bhawan, New Delhi in respect of catering arrangements in Haryana Bhawan, New Delhi.



1	2	3	4
		(ii)	The Committee visited the Karnataka Bhawan, New Delhi and discussed the matter of providing of accommodation to M.L.As, M.L.Cs, Ex. M.L.As, Ex. M.L.Cs, Ex M.Ps. and Officers and further discussed in respect of room rent and room services etc. at Karnataka Bhawan.
7. 13th September, 1991.	2	(i)	The Committee discussed the matter regarding allotment of rooms in various Tourism Complexes in the State/outside the State with the representatives of the Tourism Department/Corporation.
		(ii)	The letter dated 1.8.91 received from Sh. Phool Chand Mullana, M.L.A. regarding allotment of Servant Quarter and Motor Garge from discretionary quota near Sector-3 instead of Sector-4 was placed before the Committee, after going through the request of the M.L.A. the committee decided to consider it in the next meeting.
		(iii)	The Committee visited the M.L.As Hostel and inspected the arrivaldeparture register maintained by the Hostel Staff and desired that the said register be maintained on the pattern of the Haryana Bhawan, New Delhi.
8. 19th September, 1991.	4	(i)	On the request of the Hospitality Department, the Committee postponed the oral examination of the said Department and also postponed the agenda regarding allotment of MLAs Flats by draw of lots for one of its next meetings.
		(ii)	The Committee also directed the Vidhan Sabha Secretariat Staff to chalk out a study tour of the Committee to the States of Karnataka, Kerala and Orissa w.e.f. 14th November, 1991.
9. 4th October, 1991.	6	(i)	The Committee placed on record their deep sense of grief and sorrow at the death of Shri G.D. Tapase, former Governor of Haryana. The Committee expressed their heartfelt sympathies and condolence to the member of the bereaved family and prayed to the Almighty for peace to the departed soul.

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|   |   | (ii)  | The Committee decided to under-take a study tour to the States of Karnataka, Kerala and Orissa from the 14th November, 1991 to 27th November, 1991.  |
|   |   | (iii) | The Committee also decided to hold the next meeting at Shimla on 18.10.1991 for the consideration of the amendments in the Haryana Legislators' Flats, Servant Quarters and Motor Garages Allotment Rules, 1975. |
|   |   | (iv)  | The request of Smt. Chandrawati, M.L.A. for allotment of MLAs Flat from the discretionary quota of the Hon'ble Speaker on the ground for her being lady and senior most member was placed before the Committee.  |

The Committee discussed and decided that flats of discretionary quota are only allotted by the Hon'ble Speaker and House Committee has nothing to do in this matter. The Committee allots MLAs Flats only by draw of lots and the Committee further decided that her name will be considered at the time of allotment of MLAs Flats by the Committee.

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|-------------------------------------|---|------|--|
| 10. 18th October, 1991.<br>(Shimla) | 1 |      | The meeting adjourned for want of quorum.  |
| 11. 28th October, 1991.             | 5 | (i)  | The Committee decided to convert 4 MLAs Flats (Nos. 17, 23, 51 & 55) out of 16 MLAs Flats, quota fixed for the House Committee by draw of lots, into separate units for the Members. The action regarding allotment and other administrative matters, will be taken after consultation with the U.T. Administration and the P.W.D. (B&R), Haryana in one of its next meetings. The Committee allotted the remaining 12 MLA Flats and 7 Servant Quarters to the M.L.As by draw of lots. |
|                                     |   | (ii) | The Committee also decided that Servant Quarter No. 13 and Motor Garage No. 8 may be placed at the disposal of the Vidhan Sabha Secretariat so that its driver can attend the emergent duties properly.  |

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- (ii) The Committee amended the Haryana Legislators' Flats, Servant Quarters and Motor Garages Allotment Rules, 1975 and desired that these may be got notified in the Haryana Govt. Gazette after obtaining the necessary approval of Hon'ble Speaker.
- (iv) The Committee further decided that fresh applications may be obtained for allotment of Motor Garages from the MLAs who have been allotted MLAs Flats and having cars.
12. 8th November, 1991. 6 (i) The application of Sh. Dhair Pal Singh, MLA dated 6.10.91 regarding allotment of Motor Garage was placed before the Committee and the Committee decided to file the application.
- (iii) The application of Sh. Phool Chand Mullana, MLA dated 1.8.91 regarding change of Motor Garage and Servant Quarter from Sector-4 to Sector-3, Chandigarh was placed before the Committee and the Committee decided that, since the Member was allotted Flat, Servant Quarters and Motor Garage out of the discretionary quota of the Hon'ble Speaker, the Committee has no authority to effect the said change.
- (ii) The Committee allotted 6 Motor Garage to the M.L.A.s by draw of lots.
- (iv) Letter No. DHOH-91/7200, dated 25-9-91 regarding effecting of recovery in respect of charges of the Haryana Bhawan, New Delhi received from the Director, Hospitality Organisation, Haryana was placed before the Committee, which noted the contents thereof and desired that the said letter may be returned in original to the Director, Hospitality Organisation with the remarks that it would not be appropriate for the Committee to assume the responsibility of the said recovery and the department at its own level should take necessary steps for effecting the recovery.

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- (v) Letter No. MLAs Dispensary/91/1033, dated 13-8-91 received from the Senior Medical Officer, M.L.A.s Hostel Dispensary was placed before the Committee, which noted the contents thereof and desired that the proposal be examined in detail and put up before the Committee at the time of allotment of rooms earmarked in 4 M.L.A.s Flats (Flat Nos. 17, 23, 51 and 55).
- (vi) Letter No. LA/E/Protocol/2072/91 dated 9-10-91 regarding study tours etc. received from the Under Secretary (Legislature), Legislature Department Secretariat, Panaji, was placed before the Committee, which noted the contents thereof.
- (vii) Notification No. 3-27/91 V.S. dated 12-8-91 regarding the internal working rules of the House Committee of Himachal Pradesh Vidhan Sabha, received from the Secretary, Himachal Pradesh Vidhan Sabha was placed before the Committee, which noted the contents thereof.
- (viii) The matter regarding vacation of M.L.A.s Flat No. 44 from the unauthorised occupation of Shri Hukam Singh, Ex-M.L.A., was placed before the Committee. The Committee after deliberations decided that a D.O. letter requesting him to vacate the said M.L.A.s Flat, from the Chairman, House Committee may be sent to Shri Hukam Singh, Ex-M.A.A.
- (ix) Telegram dated 24-10-91 received from the Under Secretary, Orissa Legislative Assembly, Bhubaneshwar regarding the visit of the Committee was placed before the Committee, which noted the contents thereof.

13. 14th November, 1991 (Haryana Bhawan, New Delhi). 5

The Committee framed the questionnaire for discussion with the sister Committee of Karnataka, Kerala and Orissa Legislative Assemblies.

1	2	3	4
14.	17th November, 1991 (Bangalore).	5	The Committee discussed the matters of common interests with the Members of House Committee, Secretary and Deputy Secretary of the Karnataka Legislative Assembly (Secretariat).
15.	20th November, 1991 (Trivendrum)	5	The Committee discussed the various matters of the common interests with the sister Committee of the Kerala Legislative Assembly.
16.	23rd November, 1991. (Bhubneshwar).	4	The Committee discussed the matters of common interests with the sister Committee of the Orissa Legislative Assembly.
17.	27th November, 1991 (Haryana Bhawan New Delhi).	5	The Committee reviewed the proceeding of the meetings held at Bangalore, Trivendrum and Bhubneshwar with the sister Committees of Karnataka, Kerala and Orissa during the course of their study tour to the above mentioned states.
18.	11th December,	3	<p>(i) Memo No. DA-91 2708, dated 18th November, 1991 received from the District Attorney, Chandigarh in respect of vacation of MLAs Flat No. 44 from the unauthorised possession of Shri Hukam Singh, Ex-M.L.A. was placed before the Committee, which noted the contents thereof.</p> <p>(ii) The replies received from 7 States i.e. Orissa, Sikkim, Himachal Pradesh, Goa, Punjab, Madhya Pradesh and Rajasthan Legislative Assemblies regarding procedure followed in their States in respect of allotment of Legislators Flats, Servant Quarters and Motor Garages &amp; the rooms in the M.L.As. Hostel to the members of their respective State Legislative Assemblies were placed before the Committee. The Committee decided that a reminder to the remaining States may be issued and after receiving the replies therefrom a consolidated case/ statement be put up before the Committee in one of the subsequent meetings.</p>

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			<p>iii) Letter dated 12th November 1991, received from Shri Ram Bhajan Aggarwal M.L.A. regarding allotment of Flat No. 30 presently occupied by Shri Surinder Singh Barwala Ex-M.L.A. and letter received from Shri Attar Singh, M.L.A. regarding allotment of Flat No. 24 presently occupied by Smt. Vidya Beniwal (Ex-M.L.A.), now M.P. were placed before the committee. The Committee observed that the Haryana Legislators, Flats, Servant Quarters and Motor Garages Allotment Rules, 1975 are being suitably amended, which may effect the vacation of unauthorised occupation of the M.L.A. Flats.</p>
			<p>(iv) Letter dated the 26th November, 1991 received from Shri Satbir Singh Kadian, M.L.A., regarding retention of Flat No. 6, was placed before the committee. The committee observed that his name was considered in the draw of lots and he was not declared successful in the said draw of lots, hence he should vacate the M.L.A. Flat No. 6, which is under his possession unauthorisedly.</p>
19.	3rd January, 1992.	6	<p>(i) The Committee discussed with the representatives of the P.W.D. (B&amp;R), Haryana regarding the maintenance of M.L.A. Hostel and M.L.A. Flats.</p>
20.	8th January, 1992.	5	<p>(i) The Letter No. 727, dated 6.12.91 received from the Director, Hospitality Organisation, Haryana regarding action taken on the proceedings of the meeting held on 4th and 6th September, 1991, was placed before the Committee, which noted the contents thereof and appreciated the action taken by the Department.</p> <p>(ii) Shri Ram Bhajan Aggarwal, M.L.A. pointed out that Sh. Suraj Bhan Kajal, MLA has not taken over the possession of MLAs Flat No. 14, which was allotted to him. The Committee decided that a notice of 15 days may be given to him so that he may take over the possession within 15 days, otherwise his allotment will stand cancelled.</p>

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		iii)	The Committee in its meeting held on the 13th September, 91 decided to change the arrival and departure register on the pattern of Haryana Bhawan, New Delhi. The performance of the register maintained at Haryana Bhawan was shown to the Committee which does not suit in M.L.As Hostel. The Committee, therefore, decided to drop the idea to maintain the register on the pattern of Haryana Bhawan and further decided that the present practice be continued.
21.	16th January, 1992. (Haryana Bhawan, New Delhi).	6	<p>(i) The Committee discussed with the Special Representative-cum-Commissioner, Haryana Bhawan, New Delhi regarding allotment of 11 rooms of discretionary quota of the Special Representative-cum-Commissioner to the M.L.As.</p> <p>(ii) The Committee desired, to know, how much expenditure has been incurred by the PWD on the maintenance of Haryana Bhawan, New Delhi, during the last three years alongwith its details.</p> <p>(iii) The Committee also desired that the list of room rent charged from M.L.As and Ex-MLAs of other State Bhawans/Sadans situated at New Delhi be provided to the Committee.</p>
22.	28th January, 1992.	7	<p>(i) The Committee decided to allot 21 rooms in the MLAs Hostel to the MLAs on permanent basis for one year by draw of lots after obtaining the consent of the M.L.As for permanent allotment of rooms in the MLAs Hostel.</p> <p>(ii) Letter dated 2.1.92 received from Sh. Daryao Singh, M.L.A. regarding allotment of some other flat instead of flat No. 44 which has already been allotted to him and is under the unauthorised possession of Sh. Hukam Singh, Ex. M.L.A. was placed before the Committee. The Committee desired that a room be given to the member in the MLAs Hostel till he gets the possession of MLAs flat No. 44.</p>

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			<p>(iii) Letter dated 24.12.91 received from the District Attorney, Chandigarh Administration, Chandigarh regarding the judgement of MLAs Flat No. 44 was placed before the Committee for the information of the Committee.</p> <p>(iv) Letter received from Smt. Chnadrawati, M.L.A. on 15.1.92 regarding allotment of flat No. 17 instead of flat No. 8 was placed before the Committee. The Committee desired that flat No. 17 has already been earmarked for some other important purpose and the same cannot be allotted to her and she may be asked to take possession of flat No. 8 immediately.</p> <p>(v) The Committee desired that the Chief Engineer, U.T. Chandigarh may be asked to direct all the authorities concerned for the maintenance of M.L.As Hostel and MLAs flats to look after the the work of maintenance properly and he may also be directed to appear before the Committee in one of its subsequent meetings.</p>
23.	5th February, 1992	4	<p>(i) The Committee discussed with the representatives of the Hospitality Organisation, Haryana in respect of catering arrangements in Haryana M.L.As. Hostel.</p> <p>(ii) A complaint dated 29.1.92 received from Shri Azmat Khan M.L.A. was placed before the Committee and it noted the contents thereof. The representatives of the Hospitality Department expressed their views and assured that in future they will take care of the same.</p> <p>(iii) A letter dated 17th January, 1992 received from Shri Kuldip Malhotra, Secretary to Sh. O.P. Jindal, M.L.A. regarding non vacation of M.L.As. Flat</p>



1	2	3	4
			No. 6, allotted to Sh. O.P. Jindal, M.L.A. by the earlier occupant was placed before the Committee and the Committee desired that immediate steps be taken in this regard.
			(iv) Letter No. M.L.A. Disp./92, dated nil received from the S.M.O./Incharge of the M.L.As. Hostel Dispensary was placed before the Committee. The Chairman of the Committee (Deputy Speaker) apprised the Committee that matter has been discussed by the Incharge of the Dispensary with him and he desired that the present arrangements should be allowed to continue.
24.	12th February, 1992.	1	Meeting adjourned for want of quorum.
25.	21st February, 1992.	1	Meeting adjourned for want of quorum.
26.	4th March, 1992.	7	<p data-bbox="565 1008 1002 1364">(i) D.O. letter No. C&amp;SR/02/275, dated 25th February, 1992, received from Smt. Rewa Nayyar, Commissioner and Special Representative, Haryana Bhawan, New Delhi regarding confirmation of proceedings of the meeting of the House Committee held on 16th January, 1992 at Haryana Bhawan, New Delhi was placed before the Committee. The Committee noted the contents thereof.</p> <p data-bbox="565 1381 1002 1656">(ii) Letter No. Nil dated 11th February, 1992, received from Smt. Chandrawati, M.L.A. regarding allotment of rooms in the M.L.As. Hostel, was placed before the Committee. The Committee decided that she may be allotted rooms as and when required under the rules.</p>

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- (iii) Letter No. Nil dated 3rd February, 1992, received from Shri Puran Chand, Incharge Security Police Guard, M.L.As Hostel, Sector 3, Chandigarh regarding allotment of a room in M.L.As Hostel, Haryana for keeping arms and ammunition, was placed before the Committee. The Committee decided that due to shortage of rooms in the M.L.As Hostel, it is not possible to provide any room in the M.L.As Hostel.
- (iv) Letter No. nil dated 13th February, 1992, received from Shri Bhagi Ram, Ex-Minister regarding arrear of room rent in Haryana Bhawan, New Delhi amounting to Rs. 1762/- was placed before the Committee. The Committee desired that the photo copy of the letter be sent to the Special Representative of the Haryana Bhawan with the request that necessary action after enquiring into the matter may be taken at his own level under intimation to Shri Bhagi Ram, Ex-Minister.
- v) The Committee allotted 18, rooms of M.L.As Hostel to the Hon'ble Members on permanent basis.
- vi) The Committee allotted the rooms to the Hon'ble Members in the M.L.As Hostel for the Budget Session, 1992.
- vii) Confirmation of the Proceedings of the various meetings.
- viii) The Committee desired that suitable staff of the Hospitality Department may be posted in

1	2	3	4
			the Cantren of the M.L.As Hostel Haryana to meet the facility of the Members during Budget Session so that no inconvenience is caused to the Hon'ble Members during Session period.
27.	10th March, 1992.	7	The Committee discussed the steps being taken for the improvement of the working of the M.L.As Hostel and M.L.As Flats.
28.	30th March, 1992. (Pinjore).	6	<p>(i) The position regarding occupation of a room in M.L.As Hostel, by Sh. Avtar Singh Bhadana, M.P. was brought to the notice of the Committee.</p> <p>(ii) The request of Shri Karan Singh Dalal, M.L.A. dated 9.2.1992 regarding allotment of one room on permanent basis, was placed before the Committee. The Committee decided to allot Room No. 39 in M.L.As Hostel, to Shri Karan Singh Dalal, M.L.A. on permanent basis.</p> <p>(iii) The request of Shri Mohan Lal Pipal, M.L.A. regarding allotment of one room in M.L.As Hostel, was also placed before the Committee and the Committee decided to allot Room No. 17 to Shri Mohan Lal Pipal, M.L.A. on permanent basis.</p> <p>(iv) Letter No. SR-II/H-I, dated the 17th February, 1992 received from the Controller, Rents, Chandigarh Administration regarding recovery of arrears of rent of M.L.As Flat No. 44, Sector 4, Chandigarh from Shri Hukam Singh, Ex. M.L.A., was also placed before the Committee which noted its contents.</p>

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			(v) The Hon'ble Deputy Speaker the Ex-Officio Chairman of the House Committee thanked all the members of the Committee for their whole-hearted co-operation and active participation in the proceedings of the meeting of the Committee with regard to the maintenance of M.L.As Hostel and Flats and also thanked the Staff for providing all necessary assistance to the Committee.
			(vi) Confirmation of proceedings of the Committee meetings held on 4th and 10th March, 1992.

#### Proceedings

A record of the proceedings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

## LIBRARY COMMITTEE

The Committee consisting of six members and 2 Special Invitee, was nominated by the Hon'ble Speaker on 25th July, 1991 for the year 1991-92. Shri Ram Pal Singh a member of the Committee was appointed as Chairman. Shri Jai Pal Singh, M.L.A. was nominated as Special Invitee to serve on the Library Committee on 23rd December, 1991 for the remaining period of the year 1991-92.

The names of the Members, Special invitees of the Committee and the number of meetings attended by each of them out of the total number of 25 meetings (this number includes the one meeting in which business could not be transacted for want of quorum) held during the period under review are given below :—

Sr. No.	Name of the Members	No. of meetings attended
1.	Shri Ram Pal Singh, Chairman	19
2.	Shri Jai Parkash, Member	4
3.	Shri Ram Rattan, Member	4
4.	Shri Suraj Mal, Member	14
5.	Smt. Janki Devi Maan, Member	15
6.	Shri Ram Kumar Katwal, Member	19
7.	Shri Kitab Singh Malik, Special Invitee	20
8.	Shri O.P. Jindal, Special Invitee	Nil
9.	Shri Jai Pal Singh, Special Invitee	6

The Committee selected the publications on different subjects. The value of the publications purchased during the year including the cost of newspapers/magazines etc. was Rs. 64,287-60. In addition to it Government publications worth Rs. 3559/- were also purchased.

### Meetings Held and Business Transacted

Details regarding the dates of meetings held, number of members present and business transacted, in each meeting, are given below:—

Sr. No.	Date	Number of Members including Special Invitees Present	Business transacted
1.	16.8.1991	3	The Secretary, Haryana Vidhan Sabha welcomed the members of the Committee and explained to them the scope and functions of the Library Committee.

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			(ii) The Committee decided that suggestions for the purchase of books be invited from all the Members of Haryana Vidhan Sabha.
			(iii) The Committee also decided to continue the Newspapers/Magazines already being purchased for the Library.
2.	27.8.1991	5	The Committee selected 11 books for the Library.
			(ii) The Committee desired that two Newspapers i.e. 'Jan Sandesh' and 'The Economic Times' may be purchased in addition to the papers already purchased in the Library.
			(iii) The Committee after visiting the Library pointed out certain shortcomings i.e. arrangements of light and fans and desired that these may be removed at the earliest.
			(iv) The Committee also decided to invite quotations from all the Booksellers & Publishers for purchasing the books on subsidised rates.
3.	5.9.1991	5	The Committee selected 7 books for the Library.
4.	10.9.1991	3	The Committee selected 2 books for the Library.
5.	14.9.1991	5	The Committee selected 5 books for the Library.
6.	18.9.1991	5	The Committee reconsidered its earlier decision taken in the matter of supply of 'Jan Sandesh' daily newspaper and decided that the supply of the same may be stopped.
			(ii) The Committee selected 4 books for the Library.

1	2	3	4
			(iii) The Committee also confirmed the proceedings of the meeting held on 16th & 27th August, 1991.
7.	25.9.1991	3	The Committee selected 9 books for the Library.
8.	3.10.1991	4	The Committee passed a Condolence Resolution at the death of Shri -G.D. Tapase, former Governor of Haryana.
9.	10.10.1991	5	The Committee selected 4 books for the Library.
			(ii) The Committee also approved rebate offered by the various booksellers & publishers while purchasing the books for the Library as under :—
			1. English            10%
			2. Hindi/Urdu       15%
			3. Law                whatever discount decided after negotiation.
			(iii) The Committee also confirmed the proceedings of meetings held on 10.9.1991, 14.9.1991, 18.9.1991 and 25.9.1991.
10.	16.10.1991	3	The Committee selected 7 books for the Library.
11.	22.10.1991	3	The Committee selected 4 books for the Library.
12.	30.10.1991	4	The Committee selected 2 books for the Library.
13.	6.11.1991	3	The Committee selected 5 books for the Library.
14.	20.11.1991	4	The Committee selected 4 books for the Library.

1	2	3	4
15.	3.12.1991	3	The Committee selected 4 books for the Library.
16.	9.12.1991	2	The Committee selected 7 books for the Library.
17.	30.12.1991	5	The Committee selected 4 books for the Library.
18.	6.1.1992	5	The Committee selected 9 books for the Library.
			(ii) The Committee also confirmed the proceeding of meetings held on 3.10.1991, 10.10.1991, 16.10.1991, 6.11.1991, 29.11.1991, 3.12.1991 and 9.12.1991.
19.	13.1.1992	4	The Committee selected 4 books for the Library.
20.	21.1.1992	7	The Committee selected 3 books for the Library.
21.	29.1.1992	6	The Committee selected 2 books for the Library.
			(ii) The Committee declared the following books as reference books under Rule 2 (b) of the Library Rules of the Haryana Vidhan Sabha :—
			<ol style="list-style-type: none"> <li>1. Indian Law Reporter</li> <li>2. All India Reporter</li> <li>3. A.I.R. Manual</li> <li>4. Road Atlas</li> <li>5. Maps</li> <li>6. Service Law Reporter</li> <li>7. Lahore Law Times</li> <li>8. Current Central Legislation</li> <li>9. Lok Sabha Debates, Rajya Sabha Debates/Haryana Vidhan Sabha Debates.</li> <li>10. Local Acts</li> </ol>



1	2	3	4
			11. Practice and Procedure of Parliament.
			12. Gazettes. Haryana/India
			13. Haryana Vidhan Sabha Manual and other Manuals
			14. Committee Reports/Committee Review
			15. Who's Who
			16. State Profiles
			17. Election Archives
			18. Codes (India/Haryana)
			19. Asian Recorder
			20. Compendium of Policy Statement made in the Parliament.
			21. Newspapers and Parliamentary Journals.
			22. Current Periodicals
			23. Indexing and Abstracting Periodicals
			24. Speeches
			25. The Table : The Journal of the Society of Clerks-at-The Table in Commonwealth Parliaments.
			26. Report of Committee and Commissions of India.
			27. Commentary on the Constitution of India
			28. Bare Acts,
			29. Civil Court Manual
			30. Law Books having one or two Volumes only in the Library.
			31. Book of knowledge
			32. Dictionaries
			33. Directories
			34. Encyclopaedias
			35. Unpriced Publications.

1	2	3	4
			(iii) The Committee also confirmed the proceedings of the meetings held on 30.12.1991, 6.1.1992 and 13.1.1992.
22.	6.2.1992	6	The Committee selected the book entitled "Politics of Defection" written by Subhash C. Kashyap.
23.	14.2.1992	3	The Committee selected 26 books for the Library.
24.	24.2.1992	2	No business was transacted for want of quorum.
25.	3.3.1992	3	The Committee selected 13 books for the Library.

**COMMITTEE ON PETITIONS—**

The Committee on Petitions for the first (July) Session, 1991 of the Eighth Vidhan Sabha was not nominated.

2. (i) The Committee consisting of Five members of the Vidhan Sabha was nominated for the 2nd Session of the Eighth Vidhan Sabha held in the month of December, 1991 by the Hon'ble Speaker under Rule 286 (1) of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly and notified on 17th Dec., 1991

(ii) Sh. Sumer Chand Bhatt; Deputy Speaker was nominated as the Ex-officio Chairman of the Committee.

(iii) The Committee held 3 meetings. The names of the Members and number of meetings attended by each one of them are given below:—

Sr. No.	Name of the Member	No. of meetings attended
1.	Sh. Sumer Chand Bhatt Ex-officio Chairman	2
2.	Sh. Phool Chand Mullana Member	2
3.	Sh. Mani Ram Keharwala ,,	1
4.	Sh. Jai Pal Singh ,,	1
5.	Dr. Om Parkash Sharma ,,	1

**(iv) Meeting held and business transacted**

The details showing the dates of the meetings held, the number of members present and the business transacted at each meetings are given below:—

Sr. No.	Date of meetings	Numbers of Members Present	Business Transacted
1	2	3	4
1.	8th January, 1992	1	The meeting was adjourned for want of quorum.
2.	29th January, 1992	3	(i) The Committee discussed about the provisions of the Rules existing of present with regard to the Committee on petitions.

1	2	3	4
		(ii) The Committee persued the amendments suggested by the previous Committees, which have since been referred to the Rules Committee.	
		(iii) The Committee decided that the Hon. Speaker may be approached for the Constitution of the Rules Committee so that the amendments could be considered.	
3.	5th Feb., 1992,	'3	The Committee discussed the amendments to be made in the relevant rule of Rules of Procedure and Conduct of Business.

## (v) Proceedings

A record of the proceedings of the meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

3. (i) The Committee consisting of five members of the Vidhan Sabha was nominated for the 3rd Session of the Eighth Vidhan Sabha held in the month of March, 1992 by the Hon. Speaker under Rule 286 (i) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly and notified on the 10th March, 1992.

(ii) Sh. Sumer Chand Bhatt, Deputy Speaker was nominated as the Ex-officio Chairman of the Committee.

(iii) The names of the members of the Committee are given below:—

Sr. No.	Name of the Member
1.	Sh. Sumer Chand Bhatt, Deputy Speaker- Ex-officio Chairman
2.	Sh. Phool Chand Mullana Member
3.	Sh. Rajinder Singh Bisla "
4.	Sh. Amar Singh Dhanak "
5.	Sh. Jai Pal Singh "

Meeting held and business transacted

The Committee did not held any meeting up-to 31 March, 1992

### RULES COMMITTEE

The Committee consisting of eight Members of the Haryana Vidhan Sabha was nominated by the Speaker on the 5th February, 1992 vide Notification No. HVS-LA-86/91/8, dated the 5th February, 1992.

The Committee held only one meeting during the period under review. The names of Members and number of meeting attended by each one of them are shown in the following table:—

Sr. No.	Name of Member	No. of meetings attended
1.	Shri Ishwar Singh, Speaker Ex-officio Chairman	1
2.	Shri Sumer Chand Bhatt, Deputy Speaker Member	1
3.	Shri Mani Ram Keharwala, M.L.A. —do—	—
4.	Shri Jai Parkash, M.L.A. —do—	—
5.	Shri Kharait Lal Sharma, M.L.A. —do—	1
6.	Shri Ram Bhajan Aggarwal, M.L.A. —do—	—
7.	Shri Jai Pal Singh, M.L.A. —do—	—
8.	Shri Amir Chand Makkar, M.L.A. —do—	—

\*Shri Ram Bhajan Aggarwal, M.L.A. resigned from the membership of the Rules Committee with effect from 9th March, 1992 vide Notification No. HVS-LA-86/91/12, dated the 11th March, 1992.

\*\*Shri Amar Singh Dhanak, M.L.A. was nominated as a Member of the Rules Committee with effect from 3rd April, 1992 vide Notification No. HVS-LA-86/91/19, dated the 3rd April, 1992 in the vacancy caused by the resignation of Shri Ram Bhajan Aggarwal, M.L.A. from the said Committee.

The Rules Committee in its meeting held on 13th February, 1992 discussed the scope and functions of the Committee and authorised the Hon. ble Speaker to nominate a Sub-Committee to examine thoroughly the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly and suggest amendments, modifications, additions etc. therein wherever it considers necessary. It was also decided that the Sub-Committee so nominated will scrutinise all the Rules de-novo and will also consider the recommendations of the Committee on Petitions made in its meeting held on 30th August, 1984 and other specific matters pertaining to the Assembly Rules.